

COMMITTEE

39

ON

**GOVERNMENT ASSURANCES  
(2020-2021)**

(SEVENTEENTH LOK SABHA)

**THIRTY-NINTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO)**

*Presented to Lok Sabha on... 23/03.. / 2021*



**LOK SABHA SECRETARIAT  
NEW DELHI**

March, 2021/

Chaitra 1943 (Saka)



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	(v) USQ No. 2585 dated 28.07.2014 regarding 'Nomenclature of Bombay High Court'	
	(vi) USQ No. 2536 dated 12.03.2015 regarding 'Name of High Court'	
	(vii) USQ No. 1848 dated 10.12.2015 regarding 'Renaming of High Courts'	
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	(v) USQ No. 4444 dated 19.07.2019 regarding 'Delayed Payments by HHEC'	
	(vi) USQ No. 928 dated 22.11.2019 regarding 'HHEC'	
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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020



## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Thirty-Ninth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 03 December, 2020 *inter-alia* considered Memorandum Nos. 02 to 26 containing requests received from various Ministries/Departments for dropping of 61 pending Assurances and decided to drop 37 Assurances.

3. At their sitting held on 19 January, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

12 March, 2021

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21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 61 pending Assurances at their sitting held on 03 December, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 37 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) USQ No. 413 dated 14.03.2012  (ii) SQ No. 271 dated 16.03.2015  (iii) SQ No. 188 dated 03.08.2015 (Supplementary by Shri Faggan Singh Kulaste, M.P.)	Civil Aviation	(i) CBI Enquiry on Airbus and Indian Airlines Deals  (ii) Purchase of Aircraft by Air India  (iii) Purchase of Aircraft by Air India



S. No.	SQ/USQ No. & Date	Ministry	Subject
	(iv) USQ No. 3036 dated 17.12.2015  (v) USQ No. 4809 dated 15.12.2016		(iv) Financial Irregularities in Purchase of Aircrafts  (v) Irregularities in Procurement of Aircraft (Appendix-II)
2.	USQ No. 521 dated 26.02.2016	Corporate Affairs	Unethical Practices by Companies (Appendix-III)
3.	USQ No. 4097 dated 04.01.2019	Corporate Affairs	Complaints against Hospitals in CCI (Appendix-IV)
4.	(i) USQ No. 3293 dated 16.03.2011  (ii) USQ No. 1393 dated 14.08.2013	Education (Department of Higher Education)	(i) Reservation in Unaided Private Educational Institutions  (ii) Reservation to OBCs in Private Unaided Institutions (Appendix-V)
5.	USQ No. 2678 dated 15.12.2015	Environment, Forest and Climate Change	Shifting of Lions (Appendix-VI)
6.	USQ No. 3776 dated 11.12.2019	External Affairs	Status of Eminent Persons Group (EPG) (Appendix-VII)
7.	USQ No. 625 dated 05.02.2020	External Affairs	SAARC Meeting (Appendix-VIII)
8.	SQ No. 2 dated 03.02.2020 (Supplementary by Shrimati Jaskaur Meena, M.P.)	Finance (Department of Economic Affairs)	Agreement with Asian Development Bank (ADB) (Appendix-IX)
9.	USQ No. 2014 dated 03.03.2020	Home Affairs	Investigation into Pulwama Terror Attack (Appendix-X)
10.	(i) USQ No. 614 dated 25.02.2010  (ii) USQ No. 1178 dated 03.03.2011	Law and Justice (Department of Justice)	(i) Change in the Name of High Court  (ii) Bombay High Court





S. No.	SQ/USQ No. & Date	Ministry	Subject
	(iii) USQ No. 3635 dated 15.12.2011 (iv) USQ No. 3601 dated 26.04.2012 (v) USQ No. 2585 dated 28.07.2014 (vi) USQ No. 2536 dated 12.03.2015 (vii) USQ No. 1848 dated 10.12.2015 (viii) USQ No. 1963 dated 05.05.2016 (ix) USQ No. 3246 dated 22.03.2017		(iii) Change in the Name of Bombay High Court (iv) Changing the Name of Bombay High Court (v) Nomenclature of Bombay High Court (vi) Name of High Court (vii) Renaming of High Courts (viii) Renaming of High Courts (ix) Renaming of High Court (Appendix-XI)
11.	USQ No. 474 dated 06.02.2019	Space	Operationalisation of GSLV (Appendix-XII)
12.	(i) USQ No. 3979 dated 13.08.2015 (ii) USQ No. 1189 dated 03.03.2016 (iii) USQ No. 1890 dated 27.07.2017	Textiles	(i) Land Scam (ii) Land Scam in NTC (iii) Land Scam in NTC (Appendix-XIII)
13.	(i) USQ No. 3683 dated 09.08.2018 (ii) USQ No. 3885 dated 09.08.2018 (iii) USQ No. 1664 dated 20.12.2018 (iv) USQ No. 3365 dated 12.07.2019	Textiles	(i) CBI Investigation on HHECIL (ii) Outstanding Payments to Bullion Traders (iii) Payments by HHEC (iv) Handicraft and Handloom



S. No.	SQ/USQ No. & Date	Ministry	Subject
	(v) USQ No. 4444 dated 19.07.2019 (vi) USQ No. 928 dated 22.11.2019 (vii) USQ No. 2069 dated 29.11.2019 (viii) USQ No. 2998 dated 06.12.2019		(v) Delayed Payments by HHEC  (vi) HHEC  (vii) Handicrafts and Handlooms Export Corporation of India Limited  (viii) HHEC (Appendix-XIV)
14.	USQ No. 2691 dated 01.12.2016	Youth Affairs & Sports (Department of Sports)	Transparency in the Functioning of Sports Bodies (Appendix-XV)
15.	USQ No. 1640 dated 28.11.2019	Youth Affairs & Sports (Department of Sports)	National Sports Code (Appendix-XVI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 37 Assurances are given in Appendices -II to XVI.

5. The Minutes of the sitting of the Committee dated 03 December, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVII.

NEW DELHI;

12 March, 2021

21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 03 December, 2020

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
1	2	SQ No. 23 dated 19.11.2019 (Supplementary by Shri Rajiv Pratap Rudy, M.P.)	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Promotion of Bio- Fertilizers
2	3	(i) USQ No. 413 dated 14.03.2012  (ii) SQ No. 271 dated 16.03.2015  (iii) SQ No. 188 dated 03.08.2015 (Supplementary by Shri Faggan Singh Kulaste, M.P.)  (iv) USQ No. 3036 dated 17.12.2015  (v) USQ No. 4809 dated 15.12.2016	Civil Aviation		(i) CBI Enquiry on Airbus and Indian Airlines Deals  (ii) Purchase of Aircraft by Air India  (iii) Purchase of Aircraft by Air India  (iv) Financial Irregularities in Purchase of Aircrafts  (v) Irregularities in Procurement of Aircraft
3	4	USQ No. 521 dated 26.02.2016	Corporate Affairs		Unethical Practices by Companies
4	5	USQ No. 4097 dated 04.01.2019	Corporate Affairs		Complaints against Hospitals in CCI
5	6	(I) USQ No. 3293 dated 16.03.2011	Education	Department of Higher Education	(I) Reservation in Unaided Private Educational Institutions

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
		(ii) USQ No. 1393 dated 14.08.2013			(ii) Reservation to OBCs in Private Unaided Institutions
6	7	SQ No. 01 dated 21.06.2019 (Supplementary by Smt. Maneka Sanjay Gandhi, M.P.)	Environment, Forest and Climate Change		Planting of Trees in Institutions of Higher Learning
7	8	SQ No. 01 dated 21.06.2019 (Supplementary by Shri Kaushal Kishore, M.P.)	Environment, Forest and Climate Change		Planting of Trees In Institutions of Higher Learning
8	9	USQ No. 2060 dated 29.11.2019	Environment, Forest and Climate Change		Protection and Conservation of Wildlife
9	10	USQ No. 2678 dated 15.12.2015	Environment, Forest and Climate Change		Shifting of Lions
10	11	USQ No. 3776 dated 11.12.2019	External Affairs		Status of Eminent Persons Group (EPG)
11	12	USQ No. 625 dated 05.02.2020	External Affairs		SAARC Meeting
12	13	USQ No. 4672 dated 22.07.2019	Finance	Department of Revenue	Tax Rebate Scheme
13	14	SQ No. 2 dated 03.02.2020 (Supplementary by Shrimati Jaskaur Meena, M.P.)	Finance	Department of Economic Affairs	Agreement with Asian Development Bank (ADB)
14	15	USQ No. 34 dated 18.11.2019	Finance	Department of Economic Affairs	Outstanding Dues of Small Enterprises
15	16	(i) USQ No. 437 dated 04.02.2020 (ii) USQ No. 3721 dated 17.03.2020	Food Processing Industries		(i) Operation Greens Programme (ii) Operation Greens Programme

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
16	17	USQ No. 2014 dated 03.03.2020	Home Affairs		Investigation into Pulwama Terror Attack
17	18	(i) USQ No. 614 dated 25.02.2010  (ii) USQ No. 1178 dated 03.03.2011  (iii) USQ No. 3635 dated 15.12.2011  (iv) USQ No. 3601 dated 26.04.2012  (v) USQ No. 2585 dated 28.07.2014  (vi) USQ No. 2536 dated 12.03.2015  (vii) USQ No. 1848 dated 10.12.2015  (viii) USQ No. 1963 dated 05.05.2016  (ix) USQ No. 3246 dated 22.03.2017	Law and Justice	Department of Justice	(i) Change in the Name of High Court  (ii) Bombay High Court  (iii) Change in the Name of Bombay High Court  (iv) Changing the Name of Bombay High Court  (v) Nomenclature of Bombay High Court  (vi) Name of High Court  (vii) Renaming of High Courts  (viii) Renaming of High Courts  (ix) Renaming of High Court
18	19	(i) SQ No. 4 dated 19.11.2009  (ii) SQ No. 63 dated 29.07.2010  (iii) USQ No. 1874 dated 05.08.2010  (iv) USQ No. 4360 dated 19.08.2010	Railways		(i) Crimes in Trains  (ii) Crimes in Trains  (iii) Unified Force for Security  (iv) Theft and Crimes in Kerala Bound Trains

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
		(v) USQ No. 5003 dated 26.08.2010 (vi) SQ No. 56 dated 11.11.2010 (vii) USQ No. 4951 dated 09.12.2010 (viii) USQ No. 1331 dated 03.03.2011 (ix) SQ No. 70 dated 04.08.2011 (x) USQ No. 819 dated 04.08.2011 (xi) USQ No. 2038 dated 11.08.2011 (xii) USQ No. 562 dated 24.11.2011 (xiii) USQ No. 656 dated 15.03.2012 (xiv) SQ No. 372 dated 06.09.2012			(v) Looting in Trains (vi) Guidelines for Security of Passengers (vii) Act for Safety of Passengers (viii) Garib Nawaz Express Incident (ix) Crimes in Railways (x) Cases of Drugging (xi) Incidents of Crimes (xii) Looting in UP Bound Trains (xiii) Amendment in RPF Act (xiv) Integrated Security System
19	20	USQ No. 4014 dated 10.08.2017	Road Transport and Highways		Maintenance Free Highways
20	21	USQ No. 474 dated 06.02.2019	Space	Department of Space	Operationalisation of GSLV
21	22	(i) USQ No. 3979 dated 13.08.2015 (ii) USQ No. 1189 dated 03.03.2016 (iii) USQ No. 1890 dated 27.07.2017	Textiles		(i) Land Scam (ii) Land Scam in NTC (iii) Land Scam in NTC



Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
22	23	(i) USQ No. 3683 dated 09.08.2018  (ii) USQ No. 3885 dated 09.08.2018  (iii) USQ No. 1664 dated 20.12.2018  (iv) USQ No. 3365 dated 12.07.2019  (v) USQ No. 4444 dated 19.07.2019  (vi) USQ No. 928 dated 22.11.2019  (vii) USQ No. 2069 dated 29.11.2019  (viii) USQ No. 2998 dated 06.12.2019	Textiles		(i) CBI Investigation on HIHECIL  (ii) Outstanding Payments to Bullion Traders  (iii) Payments by HHEC  (iv) Handicraft and Handloom  (v) Delayed Payments by HHEC  (vi) HHEC  (vii) Handicrafts and Handlooms Export Corporation of India Limited  (viii) HHEC
23	24	USQ No. 1680 dated 16.12.2013	Youth Affairs & Sports	Department of Sports	District Level Sports Schools
24	25	USQ No. 2691 dated 01.12.2016	Youth Affairs & Sports	Department of Sports	Transparency In the Functioning of Sports Bodies
25	26	USQ No. 1640 dated 28.11.2019	Youth Affairs & Sports	Department of Sports	National Sports Code

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 3**

Subject: Request for dropping of Assurances given in replies to:-

- (i) USQ No. 413 dated 14.03.2012 regarding "CBI Enquiry on Airbus and Indian Airlines Deals",
- (ii) SQ No. 271 dated 16.03.2015 regarding "Purchase of Aircraft by Air India".
- (iii) SQ No. 188 dated 03.08.2015 (Supplementary by Shri Faggan Singh Kulaste, M.P.) regarding "Purchase of Aircraft by Air India".
- (iv) USQ No. 3036 dated 17.12.2015 regarding "Financial Irregularities in Purchase of Aircrafts".
- (v) USQ No. 4809 dated 15.12.2016 regarding "Irregularities in Procurement of Aircraft".
- (vi) USQ No. 989 dated 27.06.2019 regarding "Irregularities in Procurement of Aircrafts".

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The above mentioned Questions were asked by various M.Ps. to the Minister of Civil Aviation. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to V.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurances are yet to be implemented.
3. It may be stated that the requests for dropping of the Assurances mentioned above at Sl. No. (i) to (iv) were earlier considered by the Committee at their Sitting held on 05-01-2017 and it was decided not to drop the Assurances. The Committee accordingly presented their Sixtieth Report (16<sup>th</sup> Lok Sabha) on 10 August, 2017 and *inter-alia* urged upon the Ministry to apprise the Committee of the initiatives taken and the progress made in the matter.
4. It may also be stated that the dropping request of the Ministry in respect of the Assurance mentioned above at Sl.No. (vi) was considered by the Committee at their Sitting held on 11.08.2020 and it was decided to drop the Assurance.
5. In this regard, the Ministry of Civil Aviation *vide* O.M. No. H.11012/5/2020-AI dated 14.08.2020 have stated as under:  

"The Ministry have no information about the status (progress/completion) of investigation by CBI in the matter. Also, the Ministry does not monitor the progress of investigation being done by CBI in the matter. Further, reply given in the above questions were based on factual position of the case and this Ministry has not made any promise or given any Assurance in the above mentioned questions."
6. In view of the above and by stated that there is no action required to fulfill any promise on the part of the Ministry, the Ministry, with the approval of Minister of State for Civil Aviation (Independent Charge) have once again requested the Committee to drop the Assurances mentioned above at Sl.Nos. (i) to (iv).

The Committee may re-consider.

DATED:- 25/11/2020  
 NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 413  
(TO BE ANSWERED ON 14.03.2012)

**CBI ENQUIRY ON AIRBUS AND INDIAN AIRLINES DEALS**

413. SHRI BHOOPENDRA SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the CBI has completed its initial enquiry regarding the deal between Airbus and Indian Airlines;
- (b) If so, the details thereof;
- (c) the levels and number of officers of Ministry of Civil Aviation under investigation in this deal;
- (d) whether the CBI has started the procedure of taking permission from the Government to register FIR against the officers;
- (e) if so, the details thereof;
- (f) whether permission from the Government has been obtained in this regard; and
- (g) if so, the time by which FIR is likely to be registered?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a): The CBI had registered PE-DAI-2010-A-001 on 14/01/2010 against unknown persons of the Ministry of Civil Aviation and the initial enquiry has been completed.

(b): The Preliminary Enquiry was registered in connection with alleged irregularities and illegalities in purchase of 43 aircrafts from M/s. Airbus Industries. The enquiry has revealed that the crucial concessions regarding investment of US Dollar 175 Million as worked out during negotiations by Empowered Group of Ministers with M/s. Airbus Industries were deliberately not made part of the purchase agreement signed between Indian Airlines and M/s. Airbus Industries.

(c):

(i) One officer of the level of Additional Secretary  
(Served as Director then),

(ii) Two officers of the level of Director,

(iii) One officer of the level of Deputy Managing Director,

(iv) One officer of the level of the General Manager and

(v) Two officers of the level of Dy. General Managers

(Persons mentioned at Sl. No. (ii), (iii) and (iv) have since retired)

Involvement of others, if any, can be investigated upon disclosure of evidence to that effect during the proposed investigation.

(d), (e), (f) & (g): Yes Madam. As per the law, the CBI has sought permission of the Government for taking up investigation against the officers of the rank of the Joint Secretary and above and the same is under consideration.

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GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
STARRED QUESTION NO. : 271  
(To be answered on the 16<sup>th</sup> March 2015)

PURCHASE OF AIRCRAFT BY AIR INDIA

\*271. SHRI R.K. SINGH

Will the Minister of CIVIL AVIATION

मानव विमानन मंत्री

be pleased to state:-

- (a) whether any irregularities in the purchase of aircraft by Air India have come to the notice of the Government and if so, the details thereof indicating the number of aircraft required and actually purchased by Air India;
- (b) whether objections were raised over this massive purchase of aircraft by Air India and if so, the details thereof along with the reaction of the Government thereto;
- (c) whether Air India suffered heavy losses due to purchase of these aircraft and if so, the details thereof along with the losses incurred by Air India as a result thereof;
- (d) whether the Government has ordered a probe into this large-scale purchase of aircraft by Air India; and
- (e) if so, the details and the findings thereof along with the action taken by the Government on the basis of the findings of the probe?

ANSWER

Minister of CIVIL AVIATION

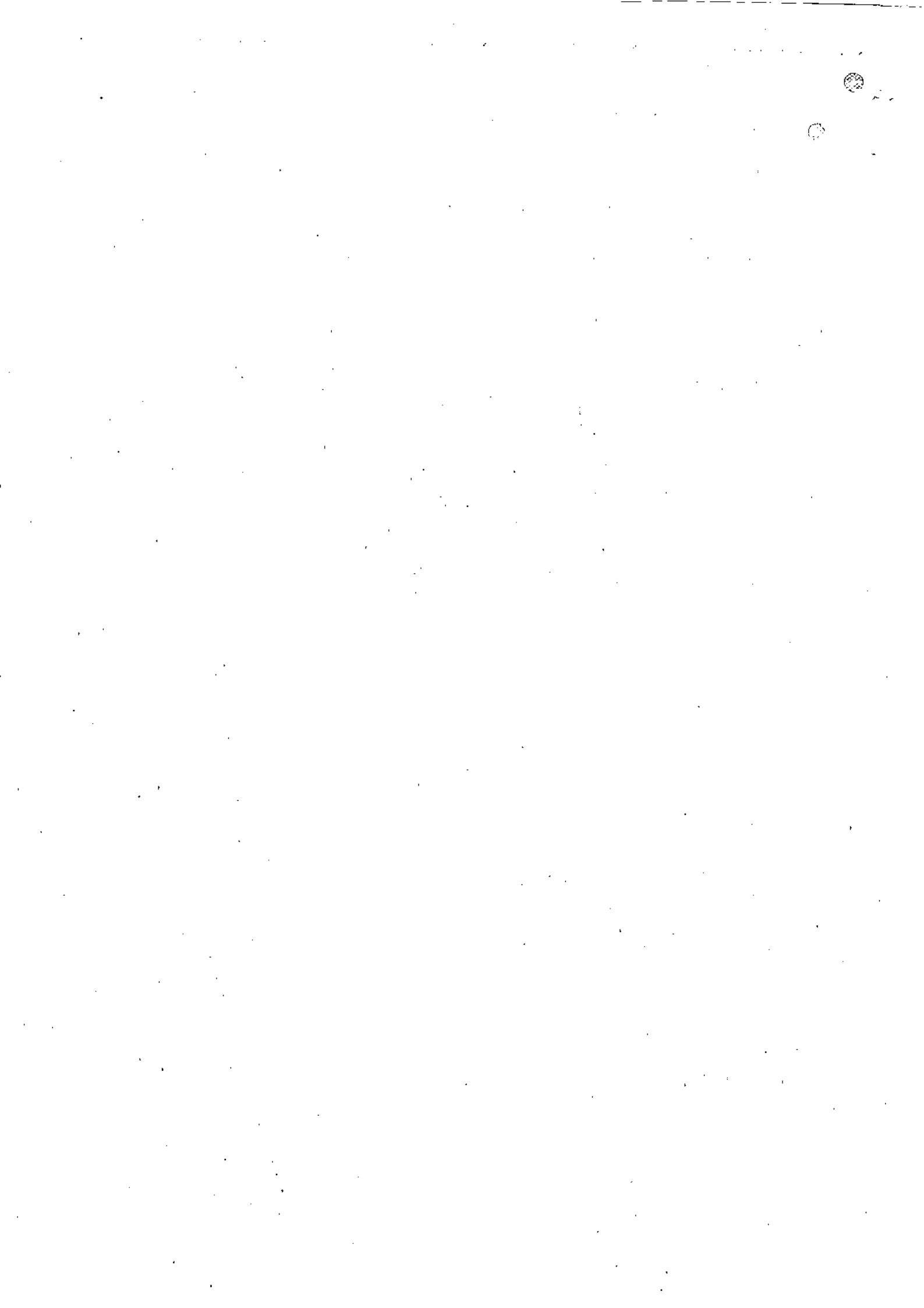
मानव विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

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(a) to (e): A Statement is laid on the Table of the House.

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**STATEMENT IN REPLY TO PARTS (a), (b), (c), (d) AND (e) OF LOK SABHA STARRED QUESTION NO. 271 TO BE ANSWERED ON 16.3.2015 REGARDING PURCHASE OF AIRCRAFT BY AIR INDIA BY SHRI R.K.SINGH, M.P.**

(a): No, Madam. In 2005/06, with the approval of CCEA, the erstwhile Air India, Indian Airlines (now merged into Air India Ltd) and Air India Express had placed an order for a total of 111 aircraft. The details of aircraft and their induction are as follows:

Aircraft Type	Number of aircraft	Status of Induction
B777-200LR	8	8
B777-300ER	15	12
B787-800	27	19
B737-800	18	18
A320-200	4	4
A319-200	19	19
A321-200	20	20
Total	111	100

The delivery of three B777-300 ER aircraft has been postponed.

Out of 27 B-787 aircraft, 19 have already been inducted. The induction of the balance 8 units will be completed by 2016.

(b): Comptroller and Auditor General's(CAG) Report No.18 of 2011-12 regarding Performance of Audit of Civil Aviation in India was laid in the Parliament on 8.9.2011. The issue of acquisition of aircraft by erstwhile Air India forms part of the report. C&AG report raised issues like undue time taken for acquisition, change in aircraft to be purchased, flawed assumptions, underlying revised project report and post-bid seat configuration. Subsequently, the Public Accounts Committee (PAC) has taken up the report of C&AG for further examination. PAC had sought an action taken report on their observations made in the 93rd Report (15th Lok Sabha) on Performance of Civil Aviation in India. Action taken report on the observations has been forwarded to Lok Sabha Secretariat(PAC) on 8.1.2015. the matter is still under consideration of the PAC.

(c): For the purchase of the new Boeing aircraft, Air India had raised loans Guaranteed by US Exim Bank Counter Guaranteed by Government of India. Since these loans were backed by 'Guarantees' they were raised at the most competitive rates of approximately of 2.5% to 3% for a period of 12 years. As in any Capital Intensive industry, due to induction of new fleet AI had to incur high financing cost during the fleet induction resulting in strain on its cash flow/profitability.

With the induction of B787 aircraft which is more fuel efficient and more suitable for long routes, it was decided to withdraw the B777-200 which proved less fuel efficient, from such routes and sell this aircraft after exploring other operations like leasing, re-configuration of the aircraft and deployment of the same on short haul routes were found unviable. Accordingly, 5 out of 8 B777-200 have been sold.

(d) and (e): Government has not ordered any probe into the matter. However, the CBI, finding anomalies relating to creation of MRO facilities and a Training Center in the agreement signed between Indian Airlines and Airbus Industrie, on the basis of a preliminary enquiry PE-DAI-2010-A-90001 dated 14.1.2010 has filed an FIR No. RC-DAI-2013-A-2009 dated 27.2.2013 and the matter is under investigation with CBI.

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GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
STARRED QUESTION NO. : 188  
(To be answered on the 3<sup>rd</sup> August 2015)

PURCHASE OF AIRCRAFT BY AIR INDIA

\*188. SHRI FAGGAN SINGH KULASTE  
SHRI OM BIRLA

Will the Minister of CIVIL AVIATION

तागर विमानतल मंत्री

be pleased to state:-

- (a) whether the Air India has purchased aircraft on a large-scale in the recent past;
- (b) if so, the details thereof indicating the number of aircraft purchased during the last three years and the current year along with the reasons therefor and the expenditure incurred on purchase of these aircraft;
- (c) whether the Government has suffered losses on account of purchase of these aircraft and if so, the details of the losses incurred by them;
- (d) whether the Government has ordered a probe into this large-scale purchase of aircraft by the Air India; and
- (e) if so, the details and the findings thereof along with the action taken by the Government on the basis of the findings of the probe?

ANSWER

Minister of CIVIL AVIATION

तागर विमानतल मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

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(a) to (e) : A statement is laid on the Table of the House.

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STATEMENT IN REPLY TO PARTS (a), (b), (c), (d) AND (e) OF LOK SABHA STARRED QUESTION NO.188 ANSWERED ON 03/08/2015 REGARDING PURCHASE OF AIRCRAFT BY AIR INDIA.

(a) & (b) : No purchase order for aircraft has been placed by Air India in the last three years and current year. However, in 2005/06, with the approval of Cabinet Committee on Economic Affairs, the erstwhile Air India, Indian Airlines (now merged into Air India Ltd) and Air India Express had placed an order for a total of 111 aircraft. The details of aircraft and their induction till date are as follows:

Aircraft Type	Number of aircraft	Status of Induction
B777-200LR	8	8
B777-300ER	15	12
B787-800	27	21
B737-800	18	18
A320-200	4	4
A319-200	19	19
A321-200	20	20
Total	111	102

The delivery of three B777-300 ER aircraft has been postponed. Out of 27 B-787 aircraft, 21 have already been inducted. The induction of the balance 6 units will be completed by 2016.

(c), (d) & (e) : Government has not ordered any probe into the matter. However, the CBI, on the issue of creation of MRO facilities and a Training Center in the agreement signed between Indian Airlines and Airbus Industrie, on the basis of a preliminary enquiry PE-DAI-2010-A-90001 dated 14.1.2010 has filed an FIR No. RC-DAI-2013-A-2009 dated 27.2.2013 and the matter is under investigation with CBI.

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HON. SPEAKER: Q. No.188 – Shri Faggan Singh Kulaste.

(Q. 188)

श्री फगन सिंह कुलस्ते: अध्यक्ष महोदय, मैंने माननीय मंत्री जी से सीधा सा प्रश्न पूछा था कि एयर इंडिया के लिए विमानों की खरीद की बात आयी थी, लेकिन हमेशा कहा जाता है कि एयर इंडिया घाटे में चल रही है। मैं केवल इतना ही जानना चाहता हूँ कि घाटे में चलने के कारण देश में आवागमन के साधन और विशेषकर नेशनल और इंटरनेशनल हवाई रूट हैं, वहां इस प्रकार की स्थिति आती है... (व्यवधान) मैं यह जानना चाहता हूँ कि एयर इंडिया ने विमानों की जो इतनी बड़ी खरीद की है, उसका अमाउंट नहीं बताया है, मैं वह जानना चाहता हूँ? इस घाटे की भरपायी करने के लिए सरकार और एयर इंडिया क्या करेगी साथ ही साथ यात्री सुविधाओं को विस्तारित करने के लिए क्या करेगी?

SHRI ASHOK GAJAPATHI RAJU: Madam Spcaker, there are many reasons for the losses, and the effort of the Government is to overcome that. As an economically viable lead Air India has done the country proud in certain ways and it is necessary that the airline survives. Of course as time goes by aircraft do get old and they need replacement, and in that sense aircraft do get bought. This is a continuous process. So, we are trying to see that this airline functions in the interest of India so that it serves the Indian skies as best as is possible.

श्री फगन सिंह कुलस्ते: अध्यक्ष जी, मेरा दूसरा पूरक प्रश्न है कि माननीय मंत्री जी ने कहा कि देश में आवागमन को बढ़ावा देने के लिए कई प्रयास हुए हैं। मेरा प्रश्न यह है कि एयर इंडिया के घाटे की भरपायी कैसे करेंगे? आप एक तरफ घाटा बता रहे हैं और दूसरी तरफ जहाजों की गड़बड़ी की जांच सीबीआई के द्वारा शुरू हुई है, मैं यह जानना चाहता हूँ कि इस घाटे की भरपायी करने के लिए एयर इंडिया क्या प्रयास करने जा रही है और जो जांच शुरू हुई है, वह कब तक पूरी हो जाएगी? यही मैं जानना चाहता हूँ।

SHRI ASIIOK GAJAPATHI RAJU: Madam Speaker, in the main answer itself I have given information that with regard to the MRO facilities and training centres that Airbus had to start there was an enquiry going on; the CBI is doing that and their report is awaited. The idea is to make Air India very dynamic and we are working in that direction. We hope that with all the steps taken, it will come out from the red. In the recent past the performance parameters are showing an encouraging trend. If this trend continues, Air India is likely to come out from the



economic mess that is there. The Government is supporting this airline as it serves the Indian skies and the Indian people.

HON. SPEAKER: You are behaving against the rule.

... (Interruptions)

HON. SPEAKER: Please keep the placards away. I am again and again requesting you.

... (Interruptions)

HON. SPEAKER: Your behaviour is against the rule. I am sorry. Please keep the placards away.

... (Interruptions)

श्री ओम बिरला: माननीय अध्यक्ष महोदया, मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि आपने एयर इंडिया के लिए जहाज खरीदे, उनके खरीदने के बाद एयर इंडिया को कितना लाभ हुआ और कितनी हानि हुई? जो जहाज खरीदे गये, उसके बाद भी एयर इंडिया को पचास हजार करोड़ और यदि उसका ब्याज आदि मिला लें तो करीब सत्तर हजार करोड़ का घाटा है। वैसे आपने यह नहीं बताया कि एयर इंडिया कितने घाटे में है।

मैं आपसे जानना चाहता हूँ कि जहाज खरीदने के बाद एयर इंडिया की क्या स्थिति है और वर्तमान में एयर इंडिया कितने घाटे में है?

SHRI ASHOK GAJAPATHI RAJU: The parameters of Air India's performance, if one looks, are: the number of passengers has gone up from 15.43 million to 16.90 million. ... (Interruptions) That is an increase of 9.53 per cent. Passenger revenue also in the year has gone up from Rs 14,150 crore to Rs 15,450 crore. ... (Interruptions) The operating revenue has also increased from Rs 18,370 crore to Rs 19,047 crore. The net losses have decreased in one year from Rs 6,279.60 crore to Rs 5,547.40 crore. ... (Interruptions) Air India has become a bit positive and the trends are all in a positive direction. ... (Interruptions) I am sure if these trends continue, this airline which is known as the national carrier, will come out from its mess to serve our people better. ... (Interruptions)



श्री नाना पटोले: माननीय अध्यक्ष महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका तहेदिल से धन्यवाद करता हूँ और माननीय मंत्री महोदय से पूछना चाहता हूँ कि माननीय सुप्रीम कोर्ट ने विमान खरीद घोटाले में सीबीआई की जांच लगाई है, उसके बारे में आपने अभी तक जवाब नहीं दिया और आप उसे अभी ऐसे ही घुमा रहे हो। वह सीबीआई की जांच कहां तक पहुंची है और कब तक माननीय सुप्रीम कोर्ट को सीबीआई की जांच की रिपोर्ट जायेगी? इसके अलावा जो घोटाला हुआ है, उसमें जो तत्कालीन मंत्री थे, उनके ऊपर जो आरोप लगे हैं, उनके बारे में माननीय मंत्री जी को यहां सविस्तार उत्तर देना चाहिए।

SHRI ASHOK GAJAPATHI RAJU: The CBI is looking into the issue of creation of MRO facility at training centre in the agreement signed between Indian Airlines and airbus industry on the basis of preliminary inquiry dated 14<sup>th</sup> January 2010. ... (Interruptions) The matter is still under investigation by the CBI and once the report is made available to us, naturally we would act on it. ... (Interruptions) This allegation of dishonesty has been there in all fields and even here. It is the responsibility of our Government and the effort of our Government is to move from Scam India to Skill India. ... (Interruptions) We are working on that and we require the cooperation of all hon. Members to achieve an honest and efficient Government. ... (Interruptions)

डॉ. संजय जायसवाल: माननीय अध्यक्ष महोदया, मैं मंत्री जी से पूरी तरह से एग्री करता हूँ कि पिछली सरकार केवल घोटालों की ही सरकार रही हैं, उनके समय में हर जगह घोटाले हुए हैं, परंतु इन्होंने केवल एयर बस घोटाले के बारे में बोला है। लेकिन 787 जहाज की खरीद में भी बहुत बड़ा घोटाला हुआ और उसमें बाकायदा ऐस्टीमेट कमेटी का भी ऑब्जर्वेशन था।

मेश प्रश्न यह है कि एडवांस पैसा एयर इंडिया ने दिया, उसके बाद तीन सालों तक 787 जहाजों की सप्लाई नहीं की गई और आज भी छः एयरोप्लेन्स बाकी हैं।

मैं जानना चाहता हूँ कि क्या मंत्री महोदय बोइंग से सारे पैसे वापस लेकर उस समय घोटाले में जो मंत्री शामिल थे, उन पर कार्रवाई करेंगे?

SHRI ASHOK GAJAPATHI RAJU: It is a fact that Air India had ordered for 27 aircraft from Boeing. ... (Interruptions) They had delivered 21 and they are still to deliver a few more, which are expected to be delivered by 2016.

HON. SPEAKER: The Question Hour is over now.





GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3036  
(To be answered on the 17<sup>th</sup> December 2015)

FINANCIAL IRREGULARITIES IN PURCHASE OF AIRCRAFTS

3036. SHRI NANA PATOLE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has received any request from the people's representatives for conducting an investigation by the Special Investigation Team (SIT) on the purchase of aircraft and other items by the Ministry during last five years;
- (b) if so, the action taken by the Government in the regard so far;
- (c) whether the Government has constituted any SIT in this regard; and
- (d) if so, the details thereof along with the time by which the SIT is likely to start investigation in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (d): Comptroller and Auditor General (C&AG) in its report No.18 has made observations on acquisition of aircraft by Air India Ltd. and the same is under examination by the Public Accounts Committee. The CBI, on the issue of creation of MRO facilities and a Training Center in the agreement signed between erstwhile Indian Airlines and Airbus Industrie, on the basis of a preliminary enquiry PE-DAI-2010-A-90001 dated 14.01.2010 has filed an FIR No. RC-DAI-2013-A-2009 dated 27.02.2013.

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GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 4809  
(To be answered on the 15<sup>th</sup> December 2016)

IRREGULARITIES IN PROCUREMENT OF AIRCRAFT

4809. SHRI NANA PATOLE

Will the Minister of CIVIL AVIATION  
जनर विमानत मंत्री

be pleased to state:-

(a) the details regarding irregularities in procurement/purchase of aircraft including Boeing 737 at exorbitant prices by Air India in connivance with the Ministry during 2004 and reasons for not taking any legal action in this scam;

(b) whether the Government proposes to investigate the matter again keeping in view the judgment given by Ontario court in Canada in which a paid agent of Canadian firm Cryptometrics and Officials holding top posts in the Ministry and Air India were found involved in disputed and unnecessary projects including biometric system undertaken by the Ministry during 2004 to 2008;

(c) if so, the details thereof and the losses incurred by Air India due to such disputed and unnecessary projects including biometric system undertaken by the Ministry during 2004 and 2008; and

(d) the details of the facts revealed in the book of former Executive Director of Air India in the said procurement scam?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION  
जनर विमानत मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) & (b): Both cases are under investigation by the CBI.
  - (c): In the case of tender for Biometric face recognition system, the tender was not finalised and no tender was awarded by Air India.
  - (d): No enquiry has been conducted on book of former Executive Director of Air India.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 4**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 521 dated 26.02.2016 regarding "Unethical Practices by Companies".**

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On 26<sup>th</sup> February, 2016, Shri Abhishek Singh, MP, addressed an Unstarred Question No. 521 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Corporate Affairs vide their O.M. No. 6/3/2016-CS dated 01.08.2017 had requested to drop the Assurance on the following grounds:—

*"That the Commission is required to follow the due process, as laid down in the Competition Act, 2002 and Rules/regulations framed there under, while disposing of the cases reported/referred to the Commission which allege contravention of provisions of the Act. Further, some of the cases coming before the Commission for consideration especially relating to newly emerging sectors/highly technical areas require in-depth deliberation and advice of relevant field experts. In some of the cases, the parties to the case approach Courts seeking stay on investigation/ inquiry or proceedings in the Commission thereby impeding the final disposal of these cases."*

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 11<sup>th</sup> November 2019 and it was decided not to drop the Assurance. The Committee accordingly presented their Second Report (17<sup>th</sup> Lok Sabha) on 12<sup>th</sup> March 2020 and urged upon the Ministry to pursue the matter vigorously and apprise the Committee of the initiatives taken, status of cases under consideration/investigation and action taken against the erring companies.

5. However, the Ministry of Corporate Affairs vide their O.M. No. 6/3/2016-CS dated 8<sup>th</sup> September, 2020 have stated as under:-

"As per the Assurance given to the Lok Sabha Un-starred Question No. 521 dated 26.02.2016, there were a total of 119 cases pending. Currently, these cases are at various stages. Whereas some cases have been disposed off, others are either under investigation by Director General, Competition Commission of India (DG, CCI) or under consideration by the Commission for disposal or held up owing to pending litigation in various Courts. These are detailed in the table below:

Sl.No.	Status of Cases	No. of Cases
1	Disposed of	83
2	Under investigation by Director General, CCI	04
3	Under consideration by the Commission	15
4	Pending before Courts / Tribunals	17
	<b>Total</b>	<b>119</b>

CCI informed that the cases related to anti-competitive agreements and abuse of dominance alleging contravention of provisions of the Competition Act, 2002 had filed by various parties in the Commission. These cases, upon registration, are analyzed by the professionals drawn from various streams and submitted to the Commission for forming *prima-facie* view in the matter. In cases, where the Commission find that there is, *prima-facie*, no contravention of the Competition Act, 2002, those cases are closed by passing appropriate Orders u/s 26(2) of the Act at preliminary stage itself. However, in those cases where contravention is noted by the Commission at *prima-facie* stage, the same are referred to Director General (DG) for detailed investigation. Upon receipt of DG Report, the same is forwarded to parties inviting their objections/suggestions and, thereafter, the parties are accorded hearing and finally decision is passed by the Commission.

It is pertinent to mention that the entire process, detailed above, requires consideration, examination and disposed (sic) of cases in accordance with the due process laid down in the Competition Act, 2002 and Rules/Regulations framed thereunder. Even sometimes the parties also approach the Courts seeking stay on investigation/inquiry. The investigation carried out by DG, CCI and final hearing accorded by the Commission based on the investigation report submitted by DG is a continuous process and timelines of case disposal cannot be contemplated as this depends on various factors as stated above."

6. In view of the above, the Ministry, with the approval of the Minister of State (Corporate Affairs) have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 25/11/2020

LOK SABHA  
UNSTARRED QUESTION NO. 521  
ANSWERED ON FRIDAY, THE 26<sup>TH</sup> FEBRUARY, 2016  
[PHALGUNA 7, 1937 (SAKA)]

UNETHICAL PRACTICES BY COMPANIES

QUESTION

521. SHRI ADHISHEK SINGH:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:

- whether the Government has made any assessment regarding functioning of Competition Commission of India (CCI), if so, the details thereof;
- whether the cases of cartelisation/unethical business practices by public and private sector companies have come to the notice of the Government/CCI, if so, the details thereof indicating the number of such cases reported during each of the last three years and the current year, company-wise/sector-wise;
- the action taken/penalty imposed by CCI on such companies during the said period, company-wise; and
- the steps taken/being taken by the Government to check unethical practices by companies and make CCI more effective?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS  
कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY)  
(अरुण जेटली)

(a) to (d) Competition Commission of India (CCI) is a Statutory Body established under the Competition Act, 2002 to prevent practices having adverse effect on competition, to promote and sustain competition in markets while protecting the interests of the consumers. The Commission prepares and forwards to the Central Government an annual report giving a full account of its activities during the previous year, which is laid before each Houses of Parliament. The number of cases of cartelisation/unethical business practices reported to CCI in the last three years and current year under provisions of the Competition Act, 2002 are given below: -

Year	Number of Cases reported to CCI
2012-13	94
2013-14	115
2014-15	128
2015-16 (Up to 23.02.2016)	113

(Source : CCI)

The details of cases reported, action taken/penalty imposed by CCI on such companies during each of the last three years and the current year, company-wise/sector-wise are indicated in the Annexure - I to Annexure - IV.

Under the provisions of the Competition Act, 2002 the CCI is mandated, inter-alia, to impose penalties and/or issue cease and desist orders in cases of unethical practices such as anti-competitive agreements and abuse of dominance.

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## Annexure - I

Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2012-13

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	Mannada Brahabara Kosta & Shri Ganesh Chetan	FILM & ENTERTAINMENT	20,24,621
2	KCEA	FILM & ENTERTAINMENT	40,29,277
3	Anil Kumar	REAL ESTATE	No Penalty Imposed
4	Atas Worldline India Pvt. Ltd.	FILM & ENTERTAINMENT	4,40,40,236
5	Three D Integrated Solutions Limited	REAL ESTATE	No Penalty Imposed
6	IFTRT	FILM & ENTERTAINMENT	14,24,521
7	Rohit Medical Store	HEALTH & PHARMACEUTICAL	2,93,699
8	M/s Silarpur Colonizers Private Limited	REAL ESTATE	Not Applicable
9	Advertising Agencies Guild	INFORMATION TECHNOLOGY	Not Applicable
10	Dr. Deepa Narula	REAL ESTATE	Not Applicable
11	Shri M. Rajendran, Kovai Cable Vision	INFORMATION TECHNOLOGY	Under Consideration
12	Tamarai Technologies Private Limited	MISCELLANEOUS	Under Consideration
13	Shri Ashok Vihay Jain	REAL ESTATE	Not Applicable
14	Lt. Col. (Retd.) Dr. Mohinder Kumar Yadav	REAL ESTATE	Not Applicable
15	Smt. Raj Rani Chandhok & Shree Puneet Chandhok	REAL ESTATE	Not Applicable
16	Shri Shivang Agarwal	REAL ESTATE	Not Applicable
17	DGCOM	REAL ESTATE	Not Applicable
18	CUTS	INFORMATION TECHNOLOGY	Under Consideration
19	Sanjay Kumar Gupta	REAL ESTATE	Not Applicable
20	Sh. Subhash Yadav	AUTOMOBILES	Not Applicable
21	Ms. Nalini Gupta	MISCELLANEOUS	Not Applicable
22	Mr. Tarsem Chand & Mrs Kanta Devi Mittal	REAL ESTATE	Not Applicable
23	IAAI	CIVIL AVIATION	Not Applicable
24	BIG CBS & RTPL	FILM & ENTERTAINMENT	Not Applicable
25	Sreeram Mushty	BANKING & INSURANCE	Not Applicable
26	All India Genset Manufacturer Association	MISCELLANEOUS	Not Applicable
27	M/s Swastik Stevedores Pvt. Ltd.	MISCELLANEOUS	3,86,482
28	Mr. Khiani Hiro Rattanlal	MISCELLANEOUS	Not Applicable
29	Mr. Manoj Hrasingh Pradeshi	HEALTH & PHARMACEUTICAL	Not Applicable
30	CINEMAX INDIA LTD.	FILM & ENTERTAINMENT	55,20,315
31	Mr. A.K. Jain	REAL ESTATE	Not Applicable
32	Dr. Naveen Karnwal	MISCELLANEOUS	Not Applicable
33	Mineral Enter Ltd.	SHIPPING & TRANSPORT	Not Applicable



34	PDA Trade Fairs	MISCELLANEOUS	Not Applicable
35	N.S. Rao & Fatima Taher	BANKING & INSURANCE	Not Applicable
36	Sh. Kushal K. Rana	REAL ESTATE	Not Applicable
37	ACCAB	MISCELLANEOUS	Not Applicable
38	Exclusive Motors Pvt. Ltd.	AUTOMOBILES	Not Applicable
39	S. Bhargava	REAL ESTATE	Not Applicable
40	Morning Products Ltd.	CHEMICAL & FERTILIZER	Not Applicable
41	ACPMA and its members	CEMENT	Not Applicable
42	Dr. Anoop Bhagat	HEALTH & PHARMACEUTICAL	Not Applicable
43	Faridabad Industries Association		25,67,27,640
44	Madhya Pradesh Power Generating Company Ltd	COAL	No Penalty Imposed
45	Madhya Pradesh Power Generating Company Ltd	COAL	No Penalty Imposed
46	M/s Next Tenders (India) Private Limited	MISCELLANEOUS	Not Applicable
47	M/s Vijay Rice & General Mills	MISCELLANEOUS	Not Applicable
48	Ms. Lalita Ramakrishnan and Mr. V Ramakrishnan	REAL ESTATE	Not Applicable
49	Mr. Ajay Devgan Films	FILM & ENTERTAINMENT	Not Applicable
50	UPSE Securities Ltd.	BANKING & INSURANCE	Not Applicable
51	Mr. Manjit Singh Sachdeva	CIVIL AVIATION	Not Applicable
52	Indian Exhibition Industry Association	MISCELLANEOUS	6,75,03,540
53	Sponge Iron Manufacturers Association	IRON & STEEL	Not Applicable
54	Prasar Bharti	FILM & ENTERTAINMENT	Under Consideration
55	Bengal Chemist and Druggist Association	HEALTH & PHARMACEUTICAL	18,38,56,470
56	M/s Shahi Exports Pvt. Ltd.	TEXTILE	Not Applicable
57	Mr. Karan Sehgal, Proprietor, M/s Karan Ores & Specials	MISCELLANEOUS	Not Applicable
58	Dr. Chintamani Ghosh, Director	HEALTH & PHARMACEUTICAL	Penalty imposed but case was clubbed along with SM2 of 2012 so penalty in that case was applicable.
59	Mr. Saifudheen-E	CEMENT	Under Consideration
60	Mr. Nirmal Kumar Manshani	MISCELLANEOUS	Under Consideration
61	Mr. Jitendra P. Agarwal	REAL ESTATE	Not Applicable
62	Mr. Ramakant Kini	MISCELLANEOUS	3,81,58,303
63	The Air Cargo Agents Association of India	MISCELLANEOUS	Not Applicable
64	HLS Asia Limited	MISCELLANEOUS	Not Applicable
65	Official Beverages	MISCELLANEOUS	Not Applicable
66	Raaj Kamal Films International	FILM & ENTERTAINMENT	Under Consideration
67	Mr. Kuldeep Singh	REAL ESTATE	Not Applicable

66	Mr. Ajit Mishra	REAL ESTATE	Not Applicable
69	M/s Oracle Drugs & other	HEALTH & PHARMACEUTICAL	Not Applicable
70	M/s Arora Medical Hall	HEALTH & PHARMACEUTICAL	2,05,42,953
71	Dr. Anil Satya Narayan Rao,	REAL ESTATE	Under Consideration
72	Indian Railways Patala	RAILWAYS	No Penalty Imposed
73	Mr. Krishnan	PETROLEUM & GAS	Not Applicable
74	Sale of Sugar Mills by UPRGVNL & UPSSCL	MISCELLANEOUS	Under Consideration
75	M/s Transparent Energy Systems Pvt. Ltd. (TESPL)	MISCELLANEOUS	Not Applicable
76	Shri Shantaram Walvalkar	BANKING & INSURANCE	Not Applicable
77	Shri Anil Gambhir	MISCELLANEOUS	Not Applicable
78	Purl VIP Floor Owners Association	REAL ESTATE	Not Applicable
79	Shri Tukshar Kantl Dhingra	REAL ESTATE	Not Applicable
80	Association of Indian Mini Blast Furnaces (AIM)	IRON & STEEL	Not Applicable
81	AdCept Technologies Pvt. Ltd.	COAL	Not Applicable
82	a'XYKno Capital Services Ltd.	COAL	Not Applicable
83	Shri Vineet Kumar	CIVIL AVIATION	Not Applicable
84	Quadrant EPP Surlon India Ltd.	MISCELLANEOUS	Not Applicable
85	Saint Gobain Glass India Ltd.	PETROLEUM & GAS	Not Applicable
86	India Glycols Limited	CHEMICAL & FERTILIZER	Under Consideration
87	Mr. Kanwal Jit Singh, Proprietor, M/s Kanwal Automobiles	AUTOMOBILES	Not Applicable
88	M/s Dipak Nath	PETROLEUM & GAS	Not Applicable
89	Mr. Sumit Sahni and Mrs. Anumita Sahni	FILM & ENTERTAINMENT	Not Applicable
90	Essel Shyam Communication Ltd	MISCELLANEOUS	Under Consideration
91	Petroleum Companies Fixing of Petrol Prices	PETROLEUM & GAS	Under Consideration
92	Gujarat State Electricity Corporation Limited	COAL	17,73,05,00,000
93	Mr. A.V. Murlidharan, Director	MISCELLANEOUS	6,53,10,000
94	Mr. Dinesh Trehan	REAL ESTATE	No Penalty Imposed

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Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2013-14

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	Express Industry Council of India.	FILM & ENTERTAINMENT	2,57,91,00,000
2	Shri Ghanshyam Dass Vij, Sole Proprietor.	HEALTH & PHARMACEUTICAL	No Penalty Imposed
3	Crown Theatre	FILM & ENTERTAINMENT	1,86,589
4	Cartelization by Public Sector Insurance Companies	BANKING & INSURANCE	6,71,05,00,000
5	Cartel among suppliers to ordinance factories	MISCELLANEOUS	3,03,78,300
6	Bio-Med (P) Ltd.	HEALTH & PHARMACEUTICAL	63,53,24,669
7	GRCL	FILM & ENTERTAINMENT	No Penalty Imposed
8	Shivam Enterprises and Kirtarpur Sahib Truck Operators Cooperative	COAL	3,40,837
9	Mr. P.V. Basheer Ahamed	FILM & ENTERTAINMENT	25,15,315
10	Chemist and Druggist Association Goa	HEALTH & PHARMACEUTICAL	10,62,062
11	Mr. Bijay Poddar	COAL	No Penalty Imposed
12	Sai Wardha Power Company Limited	COAL	No Penalty Imposed
13	The West Bengal Power Development Corp. Ltd.	COAL	No Penalty Imposed
14	Sponge India Manufacturers vs Coal India Ltd	COAL	No Penalty Imposed
15	DLF City Club Members Welfare Association (Regd)	REAL ESTATE	Not Applicable
16	Central Vigilance Commission (CVC)	MISCELLANEOUS	Not Applicable
17	Mr. V. Senthinathan	BANKING & INSURANCE	Not Applicable
18	Mr. Vikrant Bhagi	REAL ESTATE	Not Applicable
19	Ester India Chemicals Limited,	CHEMICAL & FERTILIZER	Under Consideration
20	Mr. Achyut P, Rao	REAL ESTATE	Not Applicable
21	Mr. Rajiv Kumar Chauhan	REAL ESTATE	Not Applicable
22	Casa Paradiso Owner's Welfare Association	REAL ESTATE	Not Applicable
23	Advertising Agencies Guild	INFORMATION TECHNOLOGY	Not Applicable
24	Jubilant Life Sciences Ltd.	CHEMICAL & FERTILIZER	Under Consideration
25	Southern India Engineering Manufacturer's Assc.	ELECTRICITY	Under Consideration
26	Shubham Srivastava and DIPP	CIVIL AVIATION	Not Applicable
27	K Madhusudan Rao and Lodha	REAL ESTATE	Not Applicable
28	Om Prakash and Central Bureau of Narcotics	MISCELLANEOUS	Not Applicable
29	Builders Association of Kerela vs State of Kerela and others	REAL ESTATE	Not Applicable
30	Delhi Jal Board	MISCELLANEOUS	Under Consideration

31	Delhi Jal Board	MISCELLANEOUS	Under Consideration
32	Raghuvinder Singh v Jayaprakash Associates and others	REAL ESTATE	Not Applicable
33	Identity kept confidential vs Eldeco Housing	REAL ESTATE	Not Applicable
34	AJ Sugar vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
35	Wave Distilleries vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
36	Lord Distilleries vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
37	Micromax Informatics Limited	INFORMATION TECHNOLOGY	Under Consideration
38	Mr. A. Visvanath	CIVIL AVIATION	Not Applicable
39	M/s Financial Software and Systems Pvt. Ltd.	INFORMATION TECHNOLOGY	Not Applicable
40	JHS Sventgaard Laboratories Limited	CHEMICAL & FERTILIZER	Not Applicable
41	Mr. Arjan kumar Banerjee	REAL ESTATE	Not Applicable
42	Mr. M.K. Shrivastava, DGM	TELECOMMUNICATION	Not Applicable
43	Mr. K.M. Chakrapani, Proprietor of M/s Coir India	CEMENT	Under Consideration
44	Mr. Amit Kumar Singhal, Proprietor	MISCELLANEOUS	Not Applicable
45	Mr. Pankaj Bhardwaj	REAL ESTATE	Not Applicable
46	Mr. R. Rajaraman	MISCELLANEOUS	Not Applicable
47	Mr. Surendra Prasad	COAL	Not Applicable
48	State of Haryana Shree Cement and others	CEMENT	Under Consideration
49	Federation of Indian Publishers	MISCELLANEOUS	Not Applicable
50	Royal Agency	HEALTH PHARMACEUTICAL &	Not Applicable
51	SRMB Srijan Limited.	BANKING & INSURANCE	Not Applicable
52	Magnus Graphics	MISCELLANEOUS	Not Applicable
53	Mr. Larry Lee McCallister	MISCELLANEOUS	Not Applicable
54	Nanavati Wheels Pvt. Ltd.	AUTOMOBILES	Not Applicable
55	Mr. Hardeep Singh Anand, Managing Director	EDUCATION	Not Applicable
56	DCMM, Kapurthala vs Faiverly	RAILWAYS	Not Applicable
57	CA Sreeram Mushty, Chartered Accountant	BANKING & INSURANCE	Not Applicable
58	Maruti & Company	HEALTH PHARMACEUTICAL &	Under Consideration
59	Mr. Shyam Lal Gupta	MISCELLANEOUS	Not Applicable
60	Karnataka Iron and Steel Manuf. Assc. (KISMA)	IRON & STEEL	Not Applicable
61	NK Natural Foods Pvt. Ltd.	REAL ESTATE	Not Applicable
62	Mr. Awadh B Singh	PETROLEUM & GAS	Not Applicable
63	Intex Technologies	INFORMATION TECHNOLOGY	Under Consideration
64	Mr. Naresh Bansal	REAL ESTATE	Not Applicable
65	Dish TV India Limited	FILM & ENTERTAINMENT	Not Applicable
66	Mr. Anay Chokey	BANKING & INSURANCE	Not Applicable
67	Mr. Tunuguntla Chandra Sekhar	REAL ESTATE	Not Applicable
68	M/s Moran Plantation Pvt. Ltd.	REAL ESTATE	Not Applicable
69	M/s Mill Marketing Pvt. Ltd.	REAL ESTATE	Not Applicable

70	M/s Parasramka Holding Pvt. Ltd.	REAL ESTATE	Not Applicable
71	Tavoy Apparels Limited	BANKING & INSURANCE	Not Applicable
72	Nagole Auto Drivers Welfare Association	MISCELLANEOUS	Not Applicable
73	Mr. Raj Kamal Bhatia	REAL ESTATE	Not Applicable
74	Global Tax Free Traders	MISCELLANEOUS	Not Applicable
75	Mr. Surinder Saini	HEALTH & PHARMACEUTICAL	Not Applicable
76	Suo Moto cartelization in conveyor belt	MISCELLANEOUS	Under Consideration
77	Mr. Tom Joseph	IRON & STEEL	Not Applicable
78	Pan India Infraprojects Pvt. Ltd.	MISCELLANEOUS	Not Applicable
79	M/s Himalya International Ltd.	FOOD PROCESSING	Not Applicable
80	Mr. Arun Anandagiri	EDUCATION	Under Consideration
81	TATA Power Delhi Distribution Limited	ELECTRICITY	Not Applicable
82	NEJFDA, GGU	PETROLEUM & GAS	Not Applicable
83	Mr. Rahul S Dudhe, Dr. Priyanka R Dudhe (Makode)	HEALTH & PHARMACEUTICAL	Not Applicable
84	Chief Materials Manager, Rail Coach Factory, Kapoorthala	RAILWAYS	Under Consideration
85	Reliance Agency	HEALTH & PHARMACEUTICAL	Under Consideration
86	Tristar Trading Pvt. Ltd.	AUTOMOBILES	Not Applicable
87	M/s Shubham Sanitarywares	MISCELLANEOUS	Not Applicable
88	Mr. Sharad Kumar Jhunjhunwala	RAILWAYS	Not Applicable
89	Shri Wedkumar B Kapoor	BANKING & INSURANCE	Not Applicable
90	Mr. Arvind Kumar Sachdev	REAL ESTATE	Not Applicable
91	Anonymous	REAL ESTATE	Not Applicable
92	Mr. Jeetender Gupta	AUTOMOBILES	Not Applicable
93	Bull Machines	MISCELLANEOUS	Under Consideration
94	Mr. Muraleedharan	CEMENT	Under Consideration
95	Ministry of Corporate Affairs on representation of All India Tyre Dealers Federation	AUTOMOBILES	Under Consideration
96	Insurance	HEALTH & PHARMACEUTICAL	Not Applicable
97	HPCL Tender	PETROLEUM & GAS	Under Consideration
98	ref by Delhi High Court Grammy Communications vs Emaar MGF Land Ltd.	MISCELLANEOUS	Not Applicable
99	Ashutosh Bhardwaj vs DLF Ltd	REAL ESTATE	Under Consideration
100	M/s Shri Revanasiddeshwar Automobiles (M/s SRA), Vs. Hero MotoCorp Ltd. and ors.	AUTOMOBILES	Not Applicable
101	Sh. Avtar Singh. Vs. M/s Ansal Township & Land Development Ltd. and ors.	REAL ESTATE	Not Applicable
102	Mr. Ashok R. Mansata, President Vs. State Bank of India	BANKING & INSURANCE	Not Applicable
103	TDI Fun Republic Shop Owner Welfare Association. Vs. E-City Property Management & Services Pvt. Ltd. (EPMS). And ors.	REAL ESTATE	Not Applicable



104	Shri Vlahal Gupta and Geogic	INFORMATION TECHNOLOGY	Under Consideration
105	M/s. NextTenders (India) Private Limited Vs. Ministry of Communication and Information Technology and ors.	MISCELLNEOUS	Not Applicable
106	R & R Tech Mach Limited Vs. The Chief Executive Officer, New Odisha Industrial Development Authority and ors.	REAL ESTATE	Not Applicable
107	Mr. Om Datt Sharma Vs. Adidas AG and ors.	MISCELLNEOUS	Not Applicable
108	Mr. Dailp Singh Arshi. Vs. Aerens JAI Realty Pvt. Ltd	REAL ESTATE	Not Applicable
109	Vidharliha Industries Association against MSEB Holding Company Ltd, Maharashtra State Power Generation Company Ltd, Maharashtra State Electricity Transmission Company Ltd, Maharashtra State Electricity Distribution Company Ltd	ELECTRICTIY	Under Consideration
110	Mr. Samundra Sain, Advocate Vs. M/s Hyundai Co. Ltd ors.	AUTOMOBILES	Not Applicable
111	Mr. Budh Ram, Mahala Sarpanch. Vs. Mr. Ramgopal Jangid, Ex-Sarpanch	MISCELLNEOUS	Not Applicable
112	Shri Ram Education Trust Vs. The Chairman, the Shri Ram Schools.	EDUATION	Not Applicable
113	Mr. Ashish Ahuja. Ambitious Marketing Vs. Mr. Kunal Bahl, CEO. Portal name: Snapdeal.com.	INFORMATION TECHNOLOGY	Not Applicable
114	Seaway Shipping & Logistics Ltd against Paradip Port Trust and Managing Committee of CFH	SHIPPING & TRANSPORT	Under Consideration
115	Vipul Shah against All India Film Employees Confederation and other	FILM & ENTERTAINMENT	Under Consideration

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Annexure referred to Lok Sabha Unstarred Question No. 521 answered on 28.02.2016

Financial Year 2014-15

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	P K Krishnan Proprietor of Vinayak Pharma against Alkem Laboratories Ltd	FILM & ENTERTAINMENT	74,69,01,600
2	Wing Commander (Retd) Dr Biswanath Prasad Singh General Secretary Veterans Forum for Transparency against DGHS, MD of ECHS, Secretary General of Quality Council of India and NABH Hospitals and Small Healthcare Hospitals	HEALTH & PHARMACEUTICAL	Not Applicable
3	Smt Konika Mukherjee and Shri Bighnaraj Mishra against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
4	Smt Priti Kashyap and Shri Anurag Kashyap against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
5	Smt Saroj Sharma and Shri Gaurav Sharma against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
6	Shri Shyam Vir Singh against DLF Universal Ltd	REAL ESTATE	Not Applicable
7	Shri Narendra Khandelwal against BPTP Ltd	REAL ESTATE	Not Applicable
8	Dr P Raja , Partner P P Scans against Wipro GE Health Care Pvt Ltd	HEALTH & PHARMACEUTICAL	Not Applicable
9	Sunil Chowdhry against TDI Infrastructure Ltd	REAL ESTATE	Not Applicable
10	Chief Materials Manager, Jaipur Milton Industries Ltd and others	RAILWAYS	Not Applicable
11	Telecommunication Users Group against United Telecoms Ltd and Bharat Broad Network Ltd	TELECOMMUNICATION	Not Applicable
12	Sivakasi Master Printers Association against West Coast Paper Mills, Seshsayee Paper and Board Ltd, Tamil Nadu Newsprint and Papers Ltd, Ballarpur Industries Ltd, Andhra Paper Mills, Internation Paper APPM Ltd, JK Paper Mills Ltd, Balakrishna Paper Mills Ltd, ITC Bhadrachalam Paper Board Ltd	MISCELLANEOUS	Under Consideration
13	Malwa Industrial & Marketing Ferti Chem Cooperative Society Ltd against Registrar Cooperative Society, Punjab	CHEMICAL & FERTILIZER	Not Applicable
14	Imperia Structures Ltd against Dakshin Haryana Bijli Vitran Nigam Ltd	REAL ESTATE	Not Applicable
15	against REC Power Distribution Company Ltd	ELECTRICITY	Under Consideration
16	Santosh Kumar Agrawal against Ultratech Cement Ltd	CEMENT	Not Applicable
17	Thriveni Earthmovers Pvt Ltd against NTPC Ltd	ELECTRICITY	Not Applicable
18	FX Enterprise Solutions Pvt Ltd against Hyundai Motor India Ltd	AUTOMOBILES	Under Consideration

19	Guru Jewels Pvt Ltd and Tushar Jewels Pvt Ltd against MMTC, STC, PEC Ltd, Handicraft & Handloom Exports Corporation of India, Nova Scotia, Kotak Mahindra Bank, Industrial Bank, Yes Bank, Axis Bank Ltd, PNB, SBI, MGL, Ministry of Commerce, RBI, DGFT	MISCELLANEOUS	Not Applicable
20	Manoj Kumar Gupta and Abhilasha Gupta against HSBC	REAL ESTATE	Not Applicable
21	Dillip Modwil against IRDA	BANKING & INSURANCE	Not Applicable
22	Deepak Kumar Jain against TDI Infrastructure Ltd	REAL ESTATE	Not Applicable
23	Civil Society Common Law against Common Law Admission Test Committee	MISCELLANEOUS	Not Applicable
24	K N Choudhary against Delhi Metro Rail Corporation Ltd	RAILWAYS	Not Applicable
25	Anita Gupta vs BEST Undertaking	ELECTRICITY	Not Applicable
26	Sanjay Kumar against Ford India and Harpreet Motors	AUTOMOBILES	Not Applicable
27	Ohm Value Services Ltd against Janta Land Promoters Ltd	REAL ESTATE	Not Applicable
28	Albion Infotel against Google Inc and Google India Pvt Ltd	INFORMATION TECHNOLOGY	Under Consideration
29	Dwarikesh Sugar Industries Ltd against	CHEMICAL & FERTILIZER	Under Consideration
30	Anil K Jain, Atul Maheshwari against Yamuna Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
31	Isbal Zaibulla against Railway Board and others	RAILWAYS	Not Applicable
32	Prem Prakash against PWD Government of Madhya Pradesh, Director General	MISCELLANEOUS	Not Applicable
33	Kirat Singh vs Orchid Infrastructure Developers Ltd	REAL ESTATE	Not Applicable
34	Vardhman Plus City Mall Traders Welfare association vs Vardhman Properties, DDA, MCD etc	REAL ESTATE	Not Applicable
35	Chief Material Manager Railways vs Daulat Ram Eng, Daulat Ram Inds, Amit Engineers, Fedders Lloyd, Intec, Lloyd Electric, Sidwal Refrigeration, Stesalit Ltd, Ess Kay Engg	RAILWAYS	Under Consideration
36	Som Distillers & Breweries Ltd vs SAB Miller India Ltd	CHEMICAL & FERTILIZER	Not Applicable
37	Ministry of Tourism vs Span Communications	MISCELLANEOUS	Not Applicable
38	Chief Material Manager Railways vs Falveley Transport Rail Technologies, Knorr Bremse India,	RAILWAYS	Not Applicable
39	Paul Antony IAS Chairman Cochin Port Trust vs Container Trailer Owners Coordination Committee and others	SHIPPING & TRANSPORT	Under Consideration
40	Red Giant Movies vs Commercial Taxes and Registration Department Tamil Nadu	FILM & ENTERTAINMENT	Not Applicable



41	Nandan Kumar vs Association of Health Care Providers, Apollo Hospital & Yashoda Hospital	BANKING & INSURANCE	Not Applicable
42	Aanchal Khetarpal vs Jai Prakash Associates Ltd	REAL ESTATE	Under Consideration
43	Cartelization - floated by Indian Railways In supply of Brushless DC Fans and other electrical items	RAILWAYS	Under Consideration
44	Om Prakash and Hans Raj Sharma vs MVL Ltd and LIC Housing Finance Ltd	REAL ESTATE	Not Applicable
45	Subhankar Roy Chowdhuri vs Super Smelters Ltd	IRON & STEEL	Not Applicable
46	Rajender Kumar Gupta	MISCELLANEOUS	Not Applicable
47	Gitanjali Bagchi vs Bengal Ambuja Housing Development Ltd	REAL ESTATE	Not Applicable
48	Jasper Infotech Pvt Ltd vs Kaff Appliances Pvt Ltd	INFORMATION TECHNOLOGY	Under Consideration
49	Ohm Forex Services vs ICICI Bank Ltd	BANKING & INSURANCE	Not Applicable
50	Saurabh Tripathy vs Great Eastern Energy Corporation Ltd	PETROLEUM & GAS	Under Consideration
51	Madhya Pradesh Chemist and Distributors Federation vs Madhya Pradesh Chemists & Druggist Association, Bhopal Chemist Association, District Gwalior Chemist Druggists Association, Apex Lab Pvt Ltd, Win Medicare Pvt Ltd, Fourrts India Ltd, Meyer Organics Ltd, Cipla Pharma. Ltd Eris Life Sciences & Mankind Pharma Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
52	Alis Medical Agency vs Federation of Gujarat State C & D Assn, Amdavad C & D Assn, Cipla, Galderma India, MB Enterprises, Lupin Ltd & S K Brothers	HEALTH & PHARMACEUTICAL	Under Consideration
53	Ramesh Mehta vs North Star Apartments Pvt Ltd	REAL ESTATE	Not Applicable
54	Uday Sakharam Yadav vs Excise, Entertainment and Luxury Tax Department of Delhi, TCS	CHEMICAL & FERTILIZER	Not Applicable
55	Umesh Choudhary vs CSC e Governance Services India Ltd, LIC, SBI, IRCTC, Ministry of Finance	TELECOMMUNICATION	Not Applicable
56	Gautam Dhawan vs Parsvnath Hessa Developers Pvt Ltd, Parsvnath Developers Ltd	REAL ESTATE	Not Applicable
57	Rajat Verma vs Haryana Public Works Department etc	MISCELLANEOUS	Not Applicable
58	Stockwell Pharma vs Federation of Gujarat State C & D Assn, Surat C & D Assn, Intas, MB Enterprises, Unichem, Shah Unl, Lupin, S K Brothers	HEALTH & PHARMACEUTICAL	Under Consideration
59	Apna Dawa Bazar vs Federation of Gujarat State C & D Assn, C & D Assn of Baorda, Alkem Labs, Aristo, J & J, Kanchan Pharma, Lupin Glaxo Smithkline, Unison etc	HEALTH & PHARMACEUTICAL	Under Consideration

60	Amit Mittal vs DLF Ltd, DLF New Gurgaon Home Developers Pvt Ltd	REAL ESTATE	Under Consideration
61	Abhinandan Kumar vs MVL Ltd	REAL ESTATE	Not Applicable
62	Mohan Dharamshi Madhvi vs Royal Sundaram Alliance Insurance Company Ltd & Anshu R Raut	MISCELLANEOUS	Not Applicable
63	Brijesh Mumbai Electric Supply and Transport vs Tata Power Company Ltd	ELECTRICITY	Not Applicable
64	Anshu Jain vs DTP	REAL ESTATE	Not Applicable
65	Siddhartha Upadhyaya and M S Negi/ Devender Negi vs Sushil and Pranav Ansal, Ansal API	REAL ESTATE	Not Applicable
66	Babli Singh Jamwal vs Paras Buildtech Pvt Ltd, Dharti Airtel Ltd	MISCELLANEOUS	Not Applicable
67	Mohit Mangani vs Flipkart, Jasper, Xerion, Vector Ecommerce & Amazon	MISCELLANEOUS	Not Applicable
68	Muthoot Mercantile Ltd vs SBI, SBT, Canara Bank, Federal Bank, IOB, South Indian Bank Ltd, Catholic Syrian Bank, IDBI Bank, Central Bank, Syndicate Bank, Vijaya Bank, Dhanlaxmi	BANKING & INSURANCE	Not Applicable
69	St Anthony's Cars vs Hyundai Motor India Ltd	AUTOMOBILES	Under Consideration
70	Viday Sagar Realtors Pvt Ltd vs Bestech India Pvt Ltd & others	REAL ESTATE	Not Applicable
71	Principal Secretary Government of Andhra Pradesh ( Industries and Commerce Department ) vs Cement Manufactures in Andhra Pradesh	CEMENT	Not Applicable
72	Cartelization by manufactures of 14.2 kg LPG cylinders floated by HPCL	PETROLEUM & GAS	Under Consideration
73	Vijay Bishnoi, Chief Material Manager Western Railways vs Responsive Ind Ltd, RMG Polyvinyl India Ltd	RAILWAYS	Under Consideration
74	Cartelization by manufactures of 14.2 kg LPG cylinders floated by BPCL	PETROLEUM & GAS	Under Consideration
75	Vijay Kapoor vs DLF Universal Ltd	REAL ESTATE	Under Consideration
76	Confidential	MISCELLANEOUS	Under Consideration
77	Ravinder Kaur Sethi vs DLF Universal Ltd,	REAL ESTATE	Not Applicable
78	Confidential	MISCELLANEOUS	Under Consideration
79	Bhasin Motors India Pvt Ltd vs Volkswagen Group Sales India Pvt Ltd	AUTOMOBILES	Not Applicable
80	Ministry of Health	HEALTH & PHARMACEUTICAL	Under Consideration
81	Bharat Garage vs Indian Oil Corporation Ltd & Mahanagar Gas Ltd	PETROLEUM & GAS	Not Applicable
82	Cartelization by manufactures of 14.2 kg LPG cylinders fitted with SC valves floated by BPCL	PETROLEUM & GAS	Under Consideration
83	Sunrise RWA vs DDA	REAL ESTATE	Under Consideration

84	Yaseen Basha vs Ministry of Railways	RAILWAYS	Not Applicable
85	Kamamurthy Rajagopal Partner Vidha Associates vs Subway	MISCELLANEOUS	Not Applicable
86	Open Access Users Association vs Tata Power Distribution, BSES Rajdhani, Punjab State Power Corporation, etc	ELECTRICITY	Not Applicable
87	Ravi Kant Gupta vs Ferozpur College of Engineering	MISCELLANEOUS	Not Applicable
88	CSS Forum vs CSC e Governance Services	INFORMATION TECHNOLOGY	Not Applicable
89	India Glycols Limited vs Indian Sugar Mills Association (ISMA) and National Federation of Cooperative Sugar Factories Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
90	Brickwork Rating India Pvt Ltd vs CRISIL and S & P llc	BANKING & INSURANCE	Not Applicable
91	Sanjay Gopal vs Greater Noida Industrial Authority and Yamuna Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
92	Confidential	MISCELLANEOUS	Under Consideration
93	Dr Subhash Chandra Talwar vs DLF, HLF Enterprise and its subsidiaries	REAL ESTATE	Not Applicable
94	T G Vinayakumar vs Association of Malayalam Movie Artistes, Film Employees Federation of Kerala, etc	FILM & ENTERTAINMENT	Under Consideration
95	Mrs Naveen Kataria vs Jaypee Greens ( of Jaiprakash Associates Ltd )	REAL ESTATE	Under Consideration
96	Amitabh vs Kent RO Systems	MISCELLANEOUS	Not Applicable
97	Dominic Da'Silva vs Vafika Group	REAL ESTATE	Not Applicable
98	Shrikant Shivram Kale vs Suzuki Motorcycle India Private Ltd.	AUTOMOBILES	Not Applicable
99	Matha Timbers Pvt Ltd vs Tamil Nad Mercantile Bank Ltd	MISCELLANEOUS	Not Applicable
100	Jitendra M Malkan vs Godrej Properties Ltd & Shree Siddhi Infrabuildcon Ltd	REAL ESTATE	Not Applicable
101	anti competitive practices prevailing in banking sector	BANKING & INSURANCE	Under Consideration
102	Best IT World ( India ) Pvt Ltd vs Ericsson etc	INFORMATION TECHNOLOGY	Under Consideration
103	Cartelisation in Auto Industry	AUTOMOBILES	Under Consideration
104	Lifestyle International Private Ltd	MISCELLANEOUS	Not Applicable
105	Fast Track Call Cab Private Ltd vs ANI Technologies Pvt Ltd	AUTOMOBILES	Under Consideration
106	Brajesh Asthana, Arpita Engineering vs Uflex Ltd	MISCELLANEOUS	Not Applicable
107	Dharam Vir vs Jay Pee Green Ltd	REAL ESTATE	Under Consideration
108	Shubham Srivastava vs HSIL Ltd	MISCELLANEOUS	Not Applicable
109	Nitin Radheyshyam Agarwal and Nikita Nitin Agarwal vs Bombay Dyeing, Credai,	REAL ESTATE	Not Applicable

110	Nitesh Forest Hills Apartment Owners Association vs Nitesh Estates Ltd.	REAL ESTATE	Not Applicable
111	Ashok Kumar Sharma vs Agni Devices Pvt Ltd	MISCELLANEOUS	Not Applicable
112	Sanjay Goel vs Greater Noida Industrial Authority and Varaha Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
113	Ravinder Pal Singh vs BPTP and others	REAL ESTATE	Not Applicable
114	Mahadev Bullidtech Pvt Ltd vs Hema Surgicals Pvt Ltd and others	MISCELLANEOUS	Not Applicable
115	Geeta Kapoor vs DLF Qutub Enclave Complex Educational Charitable	REAL ESTATE	Not Applicable
116	Dharmendra M Gada vs Bombay Dyeing and Mfg Co Ltd, CREDAI, etc	REAL ESTATE	Not Applicable
117	Deepak Panchamia / Bina Deepak Panchmania vs Bombay Dyeing Mfg Co Ltd, CREDAI	REAL ESTATE	Not Applicable
118	Ranbir Singh vs DIPR Punjab, DIPR TN, DIPR UP, DICA, West Bengal	TELECOMMUNICATION	Not Applicable
119	K Rajarajan vs Mahindra & Mahindra, Volkswagen, Tata Motors, Toyota Kirloskar, Renault, TAFE, Hero, General Motors, Honda Siel etc	AUTOMOBILES	Not Applicable
120	Dhanvir Food Product vs Bank of Baroda	BANKING & INSURANCE	Not Applicable
121	Rooster Info Pvt Ltd vs Maruti Suzuki Ltd	AUTOMOBILES	Not Applicable
122	Cartelisation in airline industry	CIVIL AVIATION	Under Consideration
123	Ranbir Singh vs Puri Constructions Pvt Ltd	REAL ESTATE	Not Applicable
124	K Sera Sera Digital Cinema Pvt Ltd vs NBC Media Services Distribution Ltd and UFO Movies and Real Image Media Technologies	FILM & ENTERTAINMENT	Not Applicable
125	Dinesh Chand R Modi vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
126	Rajesh Mayani and Sonal Mayani vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
127	Malhar Traders Pvt Ltd vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
128	Udit Gupta vs Interglobe Aviation Ltd & DGCA	SHIPPING & TRANSPORT	Not Applicable

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Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2015-16 (Up to 23.02.2016)

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	Dheeraj Sallan vs Digital Cinema Initiatives, Walt Disney Company, Fox Star Studios, NBC Universal, Sony Pictures, Warner Brothers, Paramount Films	FILM & ENTERTAINMENT	Not Applicable
2	Dell India Private Ltd	INFORMATION TECHNOLOGY	Not Applicable
3	Aayush Garg vs KDP Infrastructure Pvt Ltd	REAL ESTATE	Not Applicable
4	P V Kalyana Sundaram vs TAM Media Research	FILM & ENTERTAINMENT	Not Applicable
5	Hardev Singh vs SMV Agencies Pvt Ltd and others	REAL ESTATE	Not Applicable
6	Western Coalfield Ltd vs SSV Coal Carriers Pvt Ltd and others	COAL	Under Consideration
7	Dreams Aakruti vs Dreams Group	REAL ESTATE	Not Applicable
8	Suman Distributor vs Saiful Islam Biswas c/o Danish Medical Store and others	HEALTH & PHARMACEUTICAL	Under Consideration
9	Preetam Chabra vs Ansal Properties and Infrastructure Ltd	REAL ESTATE	Not Applicable
10	Astha Power Corporation Ltd vs Reliance Gas Transport Infrastructure Ltd	PETROLEUM & GAS	Not Applicable
11	Vijay Malhotra vs Milestone Capital Advisors Ltd	REAL ESTATE	Not Applicable
12	Tejpal vs Milestone Capital Advisors Ltd	REAL ESTATE	Not Applicable
13	Vikas Kumar Goel vs Standard Chartered Bank and Credit Information Bureau	BANKING & INSURANCE	Not Applicable
14	Rahul Sharma vs Terra Group Alias Adlnath Pvt Ltd	REAL ESTATE	Not Applicable
15	Makkal Tholai Thodarbu Kuzhumam Ltd vs Tamil Nadu Arasu Cable TV Corporation Ltd	FILM & ENTERTAINMENT	Not Applicable
16	Mukesh Brothers vs Jaguar & Co	MISCELLANEOUS	Not Applicable
17	Ess Cee Securities Pvt Ltd vs DLF Universal Ltd	REAL ESTATE	Not Applicable
18	Cloudwalker Streaming Technologies Pvt Ltd vs Bennet Coleman & Co Ltd	MISCELLANEOUS	Not Applicable
19	Babita Roy vs Swadesh Developers and Colonizers, Bank of India	REAL ESTATE	Not Applicable
20	Bharti Verma vs Global Information System Technology Pvt Ltd	INFORMATION TECHNOLOGY	Not Applicable
21	Tarun Patel vs Rotary Hospital etc	HEALTH & PHARMACEUTICAL	Not Applicable



22	Nagrak Chetna Manch vs Fortified Security Solutions, Ecoman Enviro Solutions Pvt Ltd	MISCELLANEOUS	Under Consideration
23	Mohan Meakln Ltd vs GAIL India Ltd	PETROLEUM & GAS	Not Applicable
24	Deepak Khandewal vs Ireo Grace Realtech Ltd	REAL ESTATE	Not Applicable
25	Shri Shabl Ahmad vs Ministry of Civil Aviation, Air India, Saudi Arabian Airlines, Flynas	CIVIL AVIATION	Not Applicable
26	Sudeep PM and others vs All Kerala Chemist & Druggists Association	HEALTH & PHARMACEUTICAL	Under Consideration
27	Gujarat Industries Power Company Ltd vs GAIL (India) Ltd	PETROLEUM & GAS	Not Applicable
28	Gujarat State Fertilizers & Chemicals Ltd vs GAIL (India) Ltd	PETROLEUM & GAS	Not Applicable
29	Sai Galvanizers & Fabricators Pvt Ltd vs KEC International & others	MISCELLANEOUS	Not Applicable
30	Sri Rama Agency vs Mondelez India Foods Pvt Ltd and Mondelez International Inc	FOOD PROCESSING	Not Applicable
31	Turbo Aviation Pvt Ltd vs Bangalore International Airport Ltd and GVK Power & Infrastructure Ltd and Airport Authority of India	CIVIL AVIATION	Not Applicable
32	Nadie Jauhri vs Retail and Dispensing Chemists Association	HEALTH & PHARMACEUTICAL	Under Consideration
33	Nadie Jauhri vs Jaigaon District Medicine Dealers Association	HEALTH & PHARMACEUTICAL	Under Consideration
34	Vivek Chandra vs Jaiprakash Associates Ltd	REAL ESTATE	Under Consideration
35	Shrishail Rana vs Symantec Corporation	INFORMATION TECHNOLOGY	Not Applicable
36	Arvind Sood vs Hyundai Motor India Ltd	AUTOMOBILES	Not Applicable
37	Graduate Association of Civil Engineers vs Principal Secretary Kerala State Secretariat, Chief Town Planner Kerala State, Chief Secretary Kerala	MISCELLANEOUS	Not Applicable
38	Arpit Batra vs HAFED	MISCELLANEOUS	Not Applicable
39	Navin K Trivedy vs M R Proview Real Tech Pvt Ltd	REAL ESTATE	Not Applicable
40	Reliance Medical Agency vs Chemists and Druggist Association of Baroda	CHEMICAL & FERTILIZER	Under Consideration
41	Taj Pharmaceuticals vs Department of Sales Tax and Senior Inspector of Police	MISCELLANEOUS	Not Applicable
42	Vijaya Pal Singh vs Universal Buldwell (P) Ltd	REAL ESTATE	Not Applicable

43	Applesoft vs Chief Secretary, Secretary, Principal Secretary to Government of Karnataka	INFORMATION TECHNOLOGY	Not Applicable
44	DB Power Ltd	COAL	Not Applicable
45	Tamil Nadu Power Producers Association Ltd vs Chettinad International Coal Terminal Pvt Ltd and Karimnagar Port Ltd	COAL	Under Consideration
46	Meru Travel Solutions Pvt Ltd vs ANI Technologies Pvt Ltd	SHIPPING & TRANSPORT	Under Consideration
47	Gopala Krishna Nulu vs Delhi International Airport Private Ltd	CIVIL AVIATION	Not Applicable
48	Bijay Peddar vs Coal India Ltd	COAL	Not Applicable
49	Vivek Sharma vs Becton Dickson India Pvt Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
50	Baby Nandini Garg vs Shikshantar School, Principal Secretary Government of Haryana ect	EDUCATION	Not Applicable
51	Kyal Agencies Pvt Ltd vs Utkal Chemists and Druggist Association, Bhubhaneshwar CDA, Puri CDA etc	HEALTH & PHARMACEUTICAL	Not Applicable
52	V E Commercial Vehicles Ltd vs UPSRTC	SHIPPING & TRANSPORT	Not Applicable
53	Meru Travel Solutions Pvt Ltd vs Uber India Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
54	Mega Cabs Pvt Ltd vs ANI Technologies Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
55	Taj Pharmaceuticals vs Facebook, Google etc	INFORMATION TECHNOLOGY	Not Applicable
56	Eena Sethi vs Sony India and Glitch	TELECOMMUNICATION	Not Applicable
57	All India Federation of Master Printers vs Gayatrishakti Paper & Boards and others	MISCELLENEOUS	Under Consideration
58	Vimal Singh Rajput vs Maruti Suzuki Ltd	AUTOMOBILES	Not Applicable
59	C Nandeesh H S Gayathri vs GE Countrywide Financial Services etc	BANKING & INSURANCE	Not Applicable
60	Dr. Sudheesh Goel vs Metropolis Health Care Ltd	MISCELLENEOUS	Not Applicable
61	Laxmikant Dhyani vs Omaxe Ltd	REAL ESTATE	Not Applicable
62	Manas Enterprises vs Child Safety India	MISCELLENEOUS	Not Applicable
63	Raghavendra Singh vs Reliance Industries Ltd	PETROLEUM & GAS	Not Applicable
64	Trend Electronics vs Hewlett Packard India Sales Pvt Ltd	INFORMATION TECHNOLOGY	Not Applicable
65	Lalit Babu and others vs DLF New Gurgaon Home Developers Ltd	REAL ESTATE	Under Consideration
66	Gujarat State Fertilizers & Chemicals Ltd vs GAIL (India) Ltd	PETROLEUM & GAS	Under Consideration
67	Nutan Barter Pvt Ltd vs Imperial Housing Ventures Pvt Ltd	REAL ESTATE	Not Applicable

68	Meru Travel Solutions Pvt Ltd vs Uber India Systems Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
69	Southwest India Machine Trading Pvt Ltd	MISCELLANEOUS	Under Consideration
70	Yashwath Shenoy vs Air India and others	CIVIL AVIATION	Not Applicable
71	Paharnur 3P vs GAIL	PETROLEUM & GAS	Under Consideration
72	Vineet Arya vs Prestige Estate and others	REAL ESTATE	Not Applicable
73	Jatin Kumar vs HUDA Faridabad	REAL ESTATE	Not Applicable
74	Belarani Dhattacharya vs Asian Paints Ltd	MISCELLANEOUS	Not Applicable
75	Department of Sports Ministry of Youth Affairs & Sports vs Athletics Federation of India	MISCELLANEOUS	Under Consideration
76	Raghubir Mertia vs Aura Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
77	Registrar Association of India vs NSDL, CDSL and SEBI	BANKING & INSURANCE	Under Consideration
78	Sanyogita Goyal vs Ansal Properties & Infrastructure Ltd	REAL ESTATE	Not Applicable
79	Tamil Nadu Consumer Products Distributors Association vs Britannia Industries Ltd and Britannia Dairy Pvt Ltd	FOOD PROCESSING	Under Consideration
80	Ministry of Agriculture & Farmers Welfare ( Department of Agriculture vs Mahyco Monsanto Biotech ( India ) Ltd	TEXTILE	Under Consideration
81	Nuzivedu Seeds Ltd & others vs Mahyco Monsanto Biotech India Ltd & others	TEXTILE	Under Consideration
82	Air India Ltd vs Interglobe Aviation Ltd	CIVIL AVIATION	Not Applicable
83	Rajeev Mohwar vs Lodha Group	REAL ESTATE	Under Consideration
84	Sarita Punia vs Tulip Housing Pvt Ltd	REAL ESTATE	Under Consideration
85	GEA Ecoflex India Pvt Ltd vs Alfa Laval and Tranter India Pvt Ltd	RAILWAYS	Under Consideration
86	M M Mittal vs Paliwal Developers Pvt Ltd	REAL ESTATE	Under Consideration
87	PEC Usha Furniture vs Military Engineering Services Officials working under CE(Navy)	MISCELLANEOUS	Under Consideration
88	Anand Prakash Agarwal vs Dakshin Haryana Bijli Vitran Nigam, MERC & State of Haryana	ELECTRICITY	Not Applicable
89	Confidential	MISCELLANEOUS	Under Consideration
90	International Spirit and Wine Association of India vs Uttarakhand APMB Garwal Mandal Vikas Nigam Ltd and Kumaon Mandal Vikas Nigam	MISCELLANEOUS	Under Consideration



91	All India Kissan Sabha vs Monsanto Inc , Hybrid Seeds Company Ltd, Mahyco Monsanto Biotech (India) Ltd	TEXTILE	Under Consideration
92	Govt of Telangana vs Mahyco Monsanto Biotech India Ltd , Monsanto Inc, Maharashtra Hybrid Seeds Co Ltd Monsanto Holdings Pvt Ltd	TEXTILE	Under Consideration
93	Vishwambhar M Dolphode vs Vodafone India Ltd	MISCELLANEOUS	Under Consideration
94	Mukul Kumar and Kiran Govil vs ET Infra Developers Pvt Ltd and NOIDA Development Authority	REAL ESTATE	Under Consideration
95	Anshoo and Amit Bansal vs ET Infra Developers Ltd and NOIDA Development Authority	REAL ESTATE	Under Consideration
96	Prime Mag vs Wiley India and Others	MISCELLANEOUS	Under Consideration
97	Justickets vs Big Ticket Entertainment and others	FILM & ENTERTAINMENT	Under Consideration
98	House of Diagnostics vs Esaote S p A and Esaote Asia Pacific Diagnostic Pvt Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
99	National Seed Association of India vs Mahyco Monsanto Biotech India Ltd	TEXTILE	Under Consideration
100	R S Malik, Hemant Rana vs Inder Singh & others	REAL ESTATE	Under Consideration
101	In Phase Power Technologies Private Ltd vs ABB India Ltd	MISCELLANEOUS	Under Consideration
102	Vinay and Mina Kala vs DLF Ltd	REAL ESTATE	Under Consideration
103	Yashpal Raghbir Mertia vs Aura Real Estate	REAL ESTATE	Under Consideration
104	Gajinder Singh Kohli vs Genius Propbuild Pvt Ltd	REAL ESTATE	Under Consideration
105	Rico Auto Industries Ltd vs GAIL	PETROLEUM & GAS	Under Consideration
106	Omax Autos Ltd vs GAIL	PETROLEUM & GAS	Under Consideration
107	Omax Autos Ltd vs GAIL	PETROLEUM & GAS	Under Consideration
108	Rico Auto Industries Ltd vs GAIL	PETROLEUM & GAS	Under Consideration
109	Rico Castings Ltd vs GAIL	PETROLEUM & GAS	Under Consideration
110	Vilakshan Kumar Yadav and others vs ANI Technologies Ltd	SHIPPING & TRANSPORT	Under Consideration
111	Actuate Business Consulting Pvt Ltd vs Ambika Trading & Construction Co Pvt Ltd	REAL ESTATE	Under Consideration
112	CREDAI vs Magicbricks	REAL ESTATE	Under Consideration
113	Secretary to Government of Telangana, Department of Agriculture & Cooperation, Government of Telangana, Hyderabad.	TEXTILE	Under Consideration

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 5**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4097 dated 04.01.2019 regarding "Complaints against Hospitals in CCI".**

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On 4<sup>th</sup> January 2019, Shri Sumedhanand Sarswati and Shri Chandra Prakash Joshi, MPs, addressed an Unstarred Question No. 4097 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Corporate Affairs vide O.M. No. Comp-06/1/2019-Comp-MCA dated 10<sup>th</sup> August, 2020 have stated as under:

"As per the Assurance to Lok Sabha Un-starred Question No. 521 dated 26.02.2016, there were two complaints and their present status is as under:

Sl.No	Case No.	Present Status
1.	Regular complaint (Case No. 77/2015) filed u/s 19(1)(a) of the Competition Act, 2002.	The Commission vide order dated 31.08.2018 referred the matter to DG, CCI for a detailed investigation.
2.	Miscellaneous/general complaint (Case No. 7650) against Super Specialty Hospital in Delhi and National Capital Region for charging unnecessary charges on treatment.	The Commission vide order dated 23.04.2019, has referred the case to DG, CCI for reference/corroboration in investigation carrying out for case no. 77/2015 with similar allegation.

In this context, It is pertinent to mention that the cases related to anti-competitive agreements and abuse of dominance alleging contravention of provisions of the Competition Act, 2002 are filed by various parties in the Commission. These cases, upon registration, are analyzed by the professionals drawn from various streams and submitted to the Commission for forming *prima-facie* view in the matter. In cases, where the Commission find that there is, *prima-facie*, no contravention of the Competition Act, 2002, those cases are closed by passing appropriate Orders u/s 26(2) of the Act at preliminary stage itself.

However, In those cases where contravention is noted by the Commission at *prima-facie* stage, the same are referred to Director General (DG) for detailed investigation. Upon receipt of DG Report, the same is forwarded to parties inviting their objections/suggestions and, thereafter, the parties are accorded hearing and finally decision is passed by the Commission. It is noteworthy that the entire process; as detailed above, requires consideration and disposal of various

procedural requirements as prescribed under the Act and Rules/Regulations framed thereunder. Even sometimes the parties also approach the Courts seeking stay on investigation/inquiry. The investigation carried out by DG, CCI and final hearing accorded by the Commission based on the investigation report submitted by DG is a continuous process and timelines of case disposal cannot be contemplated as this depends on various factors stated as above."

4. In view of the above, the Ministry, with the approval of the Minister of State (Corporate Affairs), have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 25/11/2020

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 4097  
ANSWERED ON FRIDAY THE 04<sup>th</sup> January, 2019  
[PAUSHA 14, 1940 (SAKA)]

COMPLAINTS AGAINST HOSPITALS IN CCI

QUESTION

4097. SHRI SUMEDHANAND SARSWATI:  
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of CORPORATE AFFAIRS  
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has received complaints of unnecessary fees being charged by the super speciality hospitals in Delhi and National Capital Region;
- (b) If so, the action taken so far by the Government in this regard;
- (c) whether the Government is receiving such complaints on a regular basis;
- (d) if so, the number of such complaints received during the last four years; and
- (e) the details of the action taken so far by the Government on these complaints?

ANSWER

THE MINISTER OF STATE FOR LAW AND  
JUSTICE AND CORPORATE AFFAIRS

(SHRI P.P. CHOUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (e): The Competition Commission of India (CCI) had received two regular complaints filed u/s 19 (1) (a) of the Competition Act, 2002 (the 'Act') and one Miscellaneous Complaint alleging contravention of the provisions of the Act, inter-alia, against Super Speciality Hospitals in Delhi and National Capital Region for charging unnecessary charges on treatment. In one case (No.20/2014), the CCI found that there was no contravention of the provisions of the Act and closed the case under section 26(2) of the Act at prima-facie stage vide their Order dated 14.03.2017. In another Case (No. 77/2015), the Commission, vide Order dated 31.08.2018, has referred the matter to Director General, CCI for a detailed investigation. In addition to the aforesaid two regular complaints, one General Complaint (No.7656) has also been received on 12.09.2018 alleging, inter-alia, that the hospitals in general and Mata Chanan Devi Hospital, New Delhi in particular are charging exorbitant prices for the treatment which is otherwise available at cheaper rates. CCI is taking action as per law. This is a continuous process.

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Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1004 dated 28 November, 2006 regarding "Implementation of Reservation Policy."
- (ii) Unstarred Question No. 3293 dated 16 March, 2011 regarding "Reservation in Unaided Private Educational Institutions." (Annexure-I).
- (iii) Unstarred Question No. 1393 dated 14 August, 2013 regarding "Reservation to OBCs in Private Unaided Institutions." (Annexure-II).

The above mentioned Questions were asked by various MPs to the Minister of Human Resource Development. The contents of the Questions along with the replies of the Ministers at Sl. No. (ii) and (iii) are as given in Annexures (I and II).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Human Resources Development (Department of Higher Education) vide O.M. No. 15-40/2014-U.Policy dated 20 January, 2015 had requested to drop the Assurances on the following grounds:-

"That a legislative proposal was formulated to provide reservation of seats in admission and regulation of admission and fee in the unaided private educational institutions including deemed to be universities under the purview of the Central Government. The provisions of reservation were to be made applicable to (i) all unaided private educational institutions not receiving any aid, directly or indirectly, from the Central Government and affiliated to an university established under a Central Government and affiliated to an university established under a Central Act and (ii) declared as deemed to be university under section 3 of UGC Act, 1956.

(b) A Group of Ministers was formulated to review the issue of reservation and manner of implementation of Article 15 (5) of the Constitution. It was observed that in regard to the unaided private educational institutions, issues regarding their eligibility, financial obligation of the Central Government would require wide consultations with stakeholders. It was then decided to form a Core Group of Ministers comprising the then Human Resource Minister, the then Rashka Mantri, and the then Finance Minister to formally consult, turn by turn, the leaders of all political parties and Chief Ministers to build political consensus. The Core Group of Ministers on 19th & 20th October, 2006 met with the Chief Ministers and Education Ministers of Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Puducherry, Orissa, West Bengal, Madhya Pradesh, Chhattisgarh, Assam, Arunachal Pradesh, Manipur, Tripura, Uttar Pradesh, Gujarat, Himachal Pradesh, Uttarakhand, Rajasthan, Delhi, Haryana, Bihar, Goa and Punjab. However, there was no political consensus on the issue. A meeting was also held on 26th October, 2006 under the Chairmanship of the then Human Resource Development Minister with the Chancellors, Vice-Chancellors of various Private Institutions. On account of the above, the GoM could not finalise its recommendation on the issue relating to how unaided institutions could be mandated by a Central law to implement the policy in the absence of State funding.

(c) In the meantime, the 93rd Constitutional Amendment Act and the CEI (Reservation in Admission) Act 2006 was challenged in several writ petitions before the High Court and the Supreme Court. The Supreme Court finally disposed off all the writ petitions on 10th April, 2008 upholding the constitutional validity of the 93rd Amendment Act in so far as it applied to the Educational Institutions established, maintained or aided by the Central Government. However, the question as to the validity of the Amendment as far as it related to private unaided institutions was left without conclusion.

(d) Also, a SLP of the Union of India in a similar matter is still pending in the Hon'ble Supreme Court. The said SLP is against the Hon'ble High Court of Allahabad's order, dated 11th February, 2011 in the case of Sudha Tiwari vs Union of India and others, wherein it was held that the 93rd Constitutional Amendment Act, 2005 in so far as it enable to provide reservations to private/unaided educational institutions is violative of the basic structure of the Constitution. Therefore, the matter is still sub-judice.

(e) A political consensus on the issue is required to be build with the States and other stakeholders and the Central Government will not be able to fulfill the Assurance till such time as a consensus emerges. Accordingly, the Committee on Government Assurances may be moved to drop the Parliament Assurances on the above subject from the list of pending Assurances."

4. The above request for dropping the Assurances was considered by the Committee at their sitting held on 19 November, 2015 and it was decided not to drop the Assurances as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Twenty-Sixth Report (16th Lok Sabha) on 21 December, 2015 and observed that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion.

5. However, the Ministry of Human Resource Development (Department of Higher Education) vide O.M. F.No.15-40/2014-U.Policy dated 24<sup>th</sup> October, 2016, had again requested to drop the Assurances on the following grounds:-

"That Ministry of Parliamentary Affairs is inclined to drop the Assurances which are subjudice or referred to CBI and has called for status note on steps taken to fulfill such Assurances. In this regard, a copy of status note on the Assurances furnished vide this Ministry's OM of even no. dated 26.09.2016 is attached herewith (Appendix). This Ministry has three Lok Sabha Assurances pending on Draft Bill on unaided private educational institutions (reservation of seats in admission and regulation of admission and fee bill, 2006). The matter of reservation in private unaided educational institutions is subjudice in the Supreme Court of India. It is worthwhile to mention that Committee on Government Assurances (Rajya Sabha) in its meeting held on 30.08.2016 has already dropped the Assurances pending on the matter relating to reservation in private unaided educational institutions as per Rajya Sabha Secretariat's OM No. RS-1/2009/184/2006-Com.III dated 27.09.2016."

6. The above request was again considered but not acceded to by the Committee at their sitting held on 24 January 2018. The Committee accordingly presented their 82nd Report (16th Lok Sabha) on 9 August 2018 inter-alia stating that since the private unaided educational institutions are given recognition by the Government, they need to follow the Government policies. The Committee also observed that the Ministry are required to apprise them of the final outcome of the matter along with



the directives of the Supreme Court in this regard as well as the initiatives taken and the progress made in the matter.

7. However, the Ministry of Human Resource Development (Department of Higher Education) vide D.O. No. 15-40/2014-U.Policy dated 27 August, 2018 had once again requested to drop the Assurances on the following grounds:-

"That Ministry of Parliamentary Affairs in its meeting held on 20.06.2016 directed all Ministries to send requests for dropping the Assurances whose matter is sub-judice or referred to CBI. In view of this, we requested both CGA (Lok Sabha) & CGA (Rajya Sabha) to drop the Assurances in view of the directions of the Ministry of Parliamentary Affairs as the matter of these Assurances is sub-judice. Consequent thereupon, the CGA (Rajya Sabha) has dropped the five Assurances on the subject vide their OM No. RS-1/209/184/2006-Com.III dated 27.09.2016 while CGA (Lok Sabha) has not dropped the Assurances as per directions of the Ministry of Parliamentary Affairs.

Based on the 93rd Constitutional Amendment Act, 2005, we had formulated a Draft on unaided private educational institutions (reservation of seats in admission and regulation of admission and fee bill, 2006) but it could not be processed further as the Amendment Act was declared violative of the basic structure of the Constitution in the case of *Sudha Tiwari Vs. Union of India & Others* by the High Court of Allahabad. Being aggrieved of the order dated 11.02.2011 of Allahabad High Court, State Government of U.P. and Union of India (MHRD) moved Special Leave Petition in the Supreme Court and as on date the matter is pending in Apex Court vide SLP No. 20172/2011. The hearing of the case has been held thrice on 5.08.2011, 01.02.2017 and 28.04.2017 since registration of SLP on 21.07.2011. No effective hearing has been held so far.

In view of the position stated above, it is once again reiterated that the present case involves a very substantive question of law regarding the provisions of reservations with respect to admission in private unaided colleges under the new clause (5) in Article 15 of the Constitution and the matter is sub-judice. No action can be taken till the Hon'ble Supreme Court of India decides about the constitutional validity of 93rd Amendment of Constitution.

8. The above request was once again considered but not acceded to by the Committee at their sitting held on 03 January 2020. The Committee accordingly presented their 9th Report (17th Lok Sabha) on 20 September 2020. The Committee observed that the matter of reservation in private unaided educational institutions is a social justice and empowerment measure and is needed to be brought to its logical conclusion and the Ministry are required to apprise them of the final outcome of the matter along with the directives of the Supreme Court in this regard.

9. Subsequently, the Assurance at Sl. No. (i) given in reply to USQ No. 1004 dated 28.11.2006 was dropped by the Committee at their sitting held on 11 August 2020 during the review of Pending Assurances pertaining to the 14<sup>th</sup> Lok Sabha.

10. However, the Ministry of Education (Department of Higher Education) vide O.M. F. No. 15-40/2014-U.Policy dated 1st October, 2020 have stated as under:

"(a) A legislative proposal was formulated to provide reservation of seats in admission and regulation of admission and fee in the unaided private educational institutions including deemed to be universities under the purview of the Central Government. The provisions of reservation were to be made applicable to (i) all unaided private educational institutions not receiving any aid, directly or indirectly from the Central Government and affiliated to an

university established under a Central Government and affiliated to an university established under a Central Act and (ii) declared as deemed to be university under section 3 of UGC Act, 1956.

(b) A Group of Ministers was formed to review the issue of reservation and manner of implementation of Article 15 (5) of the Constitution. It was observed that in regard to the unaided private educational institutions, issues regarding their eligibility, financial obligation of the Central Government would require wide consultations with stakeholders. It was then decided to form a Core Group of Ministers comprising the then Human Resource Minister, the then Rashka Mantri, and the then Finance Minister to formally consult, turn by turn, the leaders of all political parties and Chief Ministers to build political consensus. The Core Group of Ministers on 19th & 20th October, 2006 met with the Chief Ministers and Education Ministers of Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Puducherry, Orissa, West Bengal, Madhya Pradesh, Chhattisgarh, Assam, Arunachal Pradesh, Manipur, Tripura, Uttar Pradesh, Gujarat, Himachal Pradesh, Uttarakhand, Rajasthan, Delhi, Haryana, Bihar, Goa and Punjab. However, there was no political consensus on the issue. A meeting was also held on 26th October, 2006 under the Chairmanship of the then Human Resource Development Minister with the Chancellors, Vice-Chancellors of various Private Institutions. On account of the above, the GoM could not finalise its recommendation on the issue relating to how unaided institutions could be mandated by a Central law to implement the policy in the absence of State funding.

(c) In the meantime, the 93rd Constitutional Amendment Act and the CEI (Reservation in Admission) Act 2006 was challenged in several writ petitions before the High Court and the Supreme Court. The Supreme Court finally disposed off all the writ petitions on 10th April, 2008 upholding the constitutional validity of the 93rd Amendment Act in so far as it applied to the Central Educational Institutions established, maintained or aided by the Central Government. However, the question as to the validity of the Amendment as far as it related to private unaided institutions was left without conclusion.

(d) Also, a SLP of the Union of India in a similar matter is still pending in the Hon'ble Supreme Court. The said SLP is against the Hon'ble High Court of Allahabad's order dated 11th February, 2011 in the case of Sudha Tiwari vs Union of India and others, wherein it was held that the 93rd Constitutional Amendment Act, 2005 in so far as it enable to provide reservations to private/unaided educational institutions is violative of the basic structure of the Constitution. Therefore, the matter is still sub-judice.

In view of the position stated above, it is once again reiterated that the present case involves a very substantiate question of law regarding the provisions of reservations with respect to admission in Private unaided institutions under the clause (5) in Article 15 of the Constitution and the matter is sub-judice. No action can be taken till the Hon'ble Supreme Court of India decides about the constitutional validity of 93<sup>rd</sup> Amendment of Constitution. Also, the Committee on Government Assurances (Rajya Sabha) has already dropped five assurances on the same subject."

11. In view of the above the Ministry, with the approval of the Minister of State for Education, have once again requested the Committee to drop the Assurances.

The Committee may re-consider the request of the Ministry for dropping of the Assurances of Sl. Nos. (ii) and (iii) mentioned in the above subject.

New Delhi

Dated: 25/11/2020

H9

**Ministry of Human Resource Development  
Department of Higher Education  
(U.Policy Section)**

**Subject: Status Note on the steps taken for fulfilment of the assurance**

The assurances given in reply to the following Lok Sabha Unstarred Questions are concerned with Draft Bill on unaided private educational institutions including deemed to be universities (reservation of seats in admission and regulation of admission and fee) Bill, 2006 under the purview of Central Government.

Sl. No.	Lok Sabha Question Number, date, subject and name of Member of Parliament
1.	Lok Sabha USQ No. 1004 dated 28.11.2006 regarding implementation of Reservation Policy asked by Shri Kishanbhal V. Patel, MP
2.	Lok Sabha USQ No. 1393 dated 14.8.2013 regarding Reservation to OBCs in Private Unaided Institutions asked by Shri Anjan Kumar M. Yadav, MP
3.	Lok Sabha USQ No. 3293 dated 16.3.2011 regarding Reservation in Unaided Private Educational Institutions asked by Shri Ashok Kumar Rawat, MP

2. The Ministry of HRD vide its OM No. 15-40/2015-U.Policy dated 20<sup>th</sup> February, 2015 (copy attached) had requested the Committee on Government Assurance (Lok Sabha) to drop the assurances pending on the Draft Bill on plea that the matter is subjudice and a political consensus on the issue is required to be built with the States and other Stakeholders but our request was not acceded to by the CGA (Lok Sabha) vide its 26<sup>th</sup> Report (Appendix-IV) on the ground that since a political consensus on the issue is required to be built with the States and other Stakeholders, the Government would not be able to fulfill the Assurance till such time the consensus emerges. The Committee feels that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

3. In the meeting to review the pendency of Government Assurances held on 20<sup>th</sup> June, 2016 under the chairmanship of Secretary, Ministry of Parliamentary Affairs it was emphasized that the pendency of parliamentary assurances be reduced by dropping the assurances which are subjudice or referred to CBI. In view of this, the instant assurances be dropped as the matter is subjudice in the Supreme Court of India.

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GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION NO. 3293  
TO BE ANSWERED ON 16.03.2011

**Reservation in Unaided Private Educational Institutions**

†3293. SHRI ASHOK KUMAR RAWAT:  
SHRI NAMA NAGESWARA RAO:  
SHRI RAMSINH RATHWA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to enact legislation for reservation of SCs/STs/OBCs in unaided private higher educational institutions functioning in the country including medical colleges and private universities;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT  
(Dr. D. PURANDESWARI)

(a) to (c): The information is being collected and will be laid on the Table of the House.

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Annexure - 72

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION NO. 1393  
TO BE ANSWERED ON 14<sup>TH</sup> AUGUST, 2013

**Reservation to OBCs in Private Unaided Institutions**

1393. SHRI ANJAN KUMAR M.YADAV:

SHRI S. ALAGIRI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has made any provision for providing reservation to Other Backward Classes in private unaided institutions;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to bring a legislation in this regard; and
- (d) if so, the details thereof ?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(DR. SHASHI THAROOR)**

(a) & (b): Under Article 15(5) of the Constitution, the Parliament as well as State Legislatures are competent to make laws with special provisions for the advancement of the weaker sections of society - the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes - in matters of access to educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30. At present there is no central law providing for reservation to Other Backward classes (OBCs) in private unaided institutions.

(c): Yes, Madam.

(d): The proposal has been formulated by the Ministry of Human Resource Development (MHRD). However, it needs detailed consultations and consensus amongst key stakeholders.

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Appendix-VI

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 10

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2678 dated 15.12.2015 regarding "Shifting of Lions".

On 15 December, 2015, Shri Kamal Nath, Shri Jyotraditya M. Scindia and Shri Jagdambika Pal, M.Ps., addressed an Unstarred Question No. 2678 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* OM F. No.17-271/2015-WL-I dated 10 September, 2020 have stated as under:

"An expert Committee was constituted by this Ministry under the directions of Hon'ble Supreme Court of India on the matter of re-introduction of Asiatic Lions from Gir forests, Gujarat to Kuno in Madhya Pradesh and the said Committee has been deliberating in its meetings. Since, the matter is sub-judice in the Hon'ble Apex Court, therefore, it is requested to kindly consider for dropping of the said Assurance in the next meeting."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA  
UNSTARRED QUESTION NO. 2678  
TO BE ANSWERED ON 15.12.2015

Shifting of Lions

2678. SHRI KAMAL NATH;  
SHRI JYOTRADITYA M. SCINDIA;  
SHRI JAGDAMBIKA PAL;

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the shifting of lions from Gir National Park in Gujarat to Palpur-Kuno Wildlife Sanctuary in Madhya Pradesh is pending since long;
- (b) if so, the details thereof;
- (c) whether the orders of the Supreme Court in April, 2013 to shift lions from Gir National Park in Gujarat to man made habitat in Shivpuri District of Madhya Pradesh have not been implemented so far; and
- (d) if so, the reasons therefor and the time by which lions from Gir National Park in Gujarat are likely to be shifted to Palpur-Kuno Wildlife Sanctuary in Madhya Pradesh?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a),(b),(c)&(d) The matter of shifting of a few Asiatic lions from Gir National Park area to Palpur-Kuno Wildlife Sanctuary in Madhya Pradesh is a long term action starting from preparation of the translocation area in Madhya Pradesh for receiving the lions; selection of animals in Gujarat for translocation; and process for translocation including arrangements for soft release. The whole programme encompasses action for over 25 years. In the meanwhile, in pursuance to the directions of Hon'ble Supreme Court dated 15<sup>th</sup> April 2013 in I.A. No. 100 in Writ Petition (Civil) No. 337/1995, the Ministry of Environment, Forests and Climate Change has constituted an Expert Committee for planning and implementation of translocation of Asiatic lions from Gir, Gujarat to Kuno, Madhya Pradesh. Meetings of the Expert Committee have been held to crystallize the Action Plan and road map for translocation of Lions, in accordance with the Guidelines issued by the International Union for Conservation of Nature (IUCN).

Implementation of the Action Plan for translocation of Lions includes certain studies (both ecological and social). As a preliminary step towards preparation of area for the translocation, the area of Kuno Palpur Sanctuary is required to be enlarged. The Government of Madhya Pradesh has taken necessary steps in this regard.

No specific time frame can be prescribed for transfer of Lions.

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*Appendix-VII*

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 11

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3776 dated 11.12.2019 regarding "Status of EPG".

On 11 December, 2019, Shri Raju Bista, M.P., addressed an Unstarred Question No. 3776 to the Minister of External Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of External Affairs vide O.M. No. EII/104/1/2014 dated 06 July, 2020 have stated as under:-

"It is submitted that Eminent Persons Group on India-Nepal relations was a non-governmental and independent group comprising of individual experts from the two countries. Their mandate was to study and give recommendations on India-Nepal relations. Government of India is not involved in its processes and submission of EPG's recommendations is prerogative of its members."

4. In view of the above, the Ministry, with the approval of the Minister of External Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.3776  
TO BE ANSWERED ON 11.12.2019

STATUS OF EPG

3776. SHRI RAJU BISTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the status of the Eminent Persons Group (EPG) formed to review India-Nepal Treaty of Peace and Friendship (1950);
- (b) whether any report has been submitted by the EPG in this regard and if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the current status and the steps taken by the Governments of India and Nepal following the submission of such a report by EPG?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[SHRI V. MURALEEDHARAN]

(a) & (b) The Eminent Persons Group (EPG) on Nepal-India Relations was constituted in 2016 to look into the totality of India-Nepal relations and suggest measures to further expand and consolidate the close and multifaceted relations between the two countries. The EPG has met nine times since July 2016. The last meeting of the EPG was held in Kathmandu from 29-30 June 2018. The formal submission of the EPG Report to the two Governments is yet to take place.

(c) Does not arise.

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*Appendix - VIII*

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 12

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 625 dated 05.02.2020 regarding "SAARC Meeting".

On 05 February, 2020, Shri Achyutananda Samanta, M.P., addressed an Unstarred Question No. 625 to the Minister of External Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of External Affairs vide O.M. No. BI-125/03/2020 dated 25 June, 2020 have stated as under:-

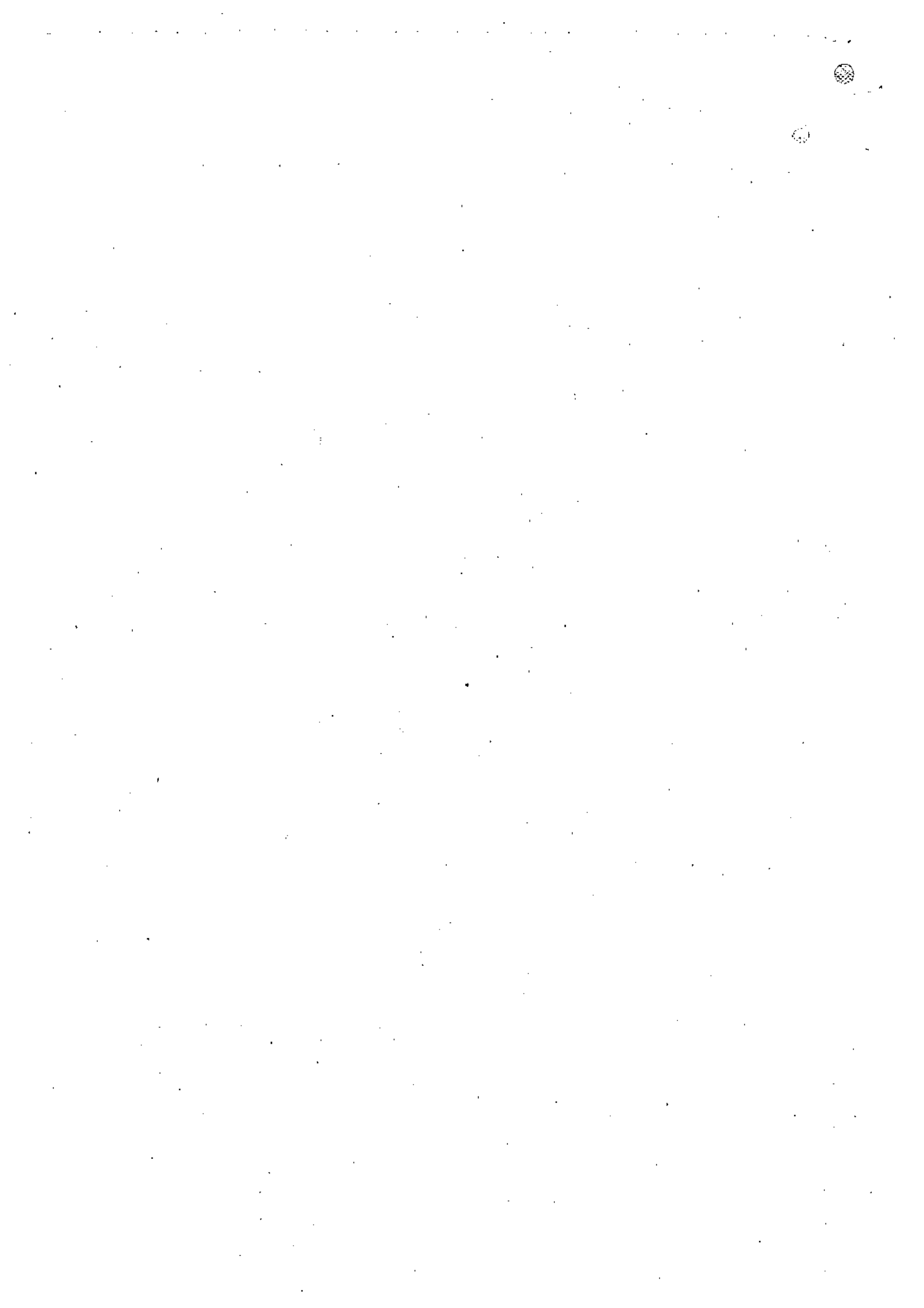
"The reply given by Hon'ble Minister of State, Ministry of External Affairs with respect to part (c) and (d) of the Hon'ble Member of Parliament's Question is not an Assurance. It gives factual account of the status of Government's efforts to improve connectivity in the region. While every effort is being made by the Government to advance the SAARC Regional Railways Agreement, Motor Vehicles Agreement for Regulation of Passenger and Cargo Vehicular Traffic Amongst SAARC Member States and the draft Regional Air Services Agreement towards fruition, it cannot be achieved by India alone without the concurrence of the other seven Member States of SAARC."

4. In view of the above, the Ministry, with the approval of the Minister of External Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.625  
TO BE ANSWERED ON 05.02.2020

SAARC MEETING

625. SHRI ACHYUTANANDA SAMANTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is aware that South Asia is going through challenges such as terrorism, poverty, unemployment, climate change and trade war between China and US, and since 2014 no South Asian Association for Regional Cooperation (SAARC) Summit has been hosted by any member country;
- (b) if so, the details thereof;
- (c) whether the Government is willing to utilize the platform of SAARC to improve connectivity and trade in the region; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[SHRI V. MURALEEDHARAN]

(a) & (b) The Government is aware of challenges in South Asia, with cross-border terrorism being the most serious of those challenges.

(c) & (d) SAARC, set up as an organization to build a connected and integrated South Asia, aims at promoting the development and progress of all countries in the region. India continues to support various initiatives to achieve closer cooperation in diverse areas. However, regional cooperation is adversely affected due to continued support to cross-border terrorism and interference in the internal affairs of member states by one country.

As regards trade, the Agreement on South Asian Free Trade Area (SAFTA) that entered into force in 2006 seeks to promote and enhance mutual trade and economic cooperation among the member states. The SAARC Agreement on Trade in Services (SATIS) has been in effect from November 2012.

To enhance connectivity in the region, the initiatives in the SAARC framework include SAARC Regional Railways and Motor Vehicles Agreement. These were proposed in 2014, but have not been concluded yet. A draft Regional Air Services Agreement is also under consideration.

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Appendix - IX

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 14

Subject: Request for dropping of Assurance given in reply to Starred Question No. 02 dated 03 February, 2020 (Supplementary by Smt. Jaskaur Meena, M.P.,) regarding "Agreement with ADB"

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On 03 February, 2020, Smt. Jaskaur Meena, M.P., addressed a Starred Question No. 02 to the Minister of Finance. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Smt. Jaskaur Meena, M.P. raised the following Supplementary Question to the Minister of Home Affairs:-

"Today, so much guava is being produced in Rajasthan, but no processing unit has been installed for it. ... (Interruption) Without the processing unit, the crops of farmers are wasted, they get very low prices. ... (Interruption) I would like to ask the Honorable Finance Minister through you whether the farmers have any financial assistance for putting a processing unit there. ... (Interruption) If so, please tell me that.

3. In reply, the Minister of State in the Ministry of Finance stated as follows:-

**"If Rajasthan also has such a demand, then it will be kept with the concerned Ministry."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. 8/1/2020-ADB-I dated 15 October, 2020 have stated as under:

"As per the records of this Ministry, no project proposal seeking external assistance from ADB for setting up processing unit for guava or related to Food Processing Sector has been received either from the Government of Rajasthan or from the Ministry of Food Processing Industries, GoI during the period from 2019 [i.e., during 1 year preceding the date on which the Parliament Question was answered (03.02.2020) to till date]. As such, no request from the Government of

Rajasthan regarding external assistance from ADB related to Food Processing Sector is pending with DEA.

It would be relevant to mention here that as per Allocation of Business Rules, 1961, the Department of Economic Affairs (DEA) in the Ministry of Finance is the nodal Department to channelize the Externally Aided Projects (EAPs) financed through Multilateral and Bilateral lenders to the Central Government Ministries/ Departments, State Governments and Central Public Sector Enterprises (CPSE).

The quantum of external assistance that India can take from the multilateral agencies is limited. Hence, DEA needs to be judicious in selecting projects for external assistance. When external loan proposals are submitted to the DEA, a Screening Committee for Externally Aided Projects examines them in consultation with NITI Aayog and the Line Ministry concerned.

The meetings of the Screening Committee are held once, every month. The Screening Committee evaluates the proposals on various parameters, like number of loan proposals from the particular State that are already in the pipeline; number of on-going loan projects in that State and performance of these projects (in terms of loan amount disbursed); 'finance plus elements' in the project proposal (i.e. how the project envisages introducing international best practices and applying new and innovative technologies); comments/ no objection from NITI Aayog and the line Ministry. The Screening Committee evaluates various proposals received from across the country, rationally and transparently, keeping in view *inter-alia* the following aspects:

- a. The available resource envelop;
- b. Proposals conformity with the strategy in concerned sectors;
- c. Proposal's conformity with the Finance-plus circular and counterpart Funding circular of the Department of Economic Affairs;
- d. Comments of the Sectoral Line Ministry and other Ministries/ Departments concerned;
- e. Recommendations of NITI Aayog

Since the demand of external assistance always remain on higher side, as compared to the availability of funds, the distribution of the external assistance is always done judiciously, keeping in view the priorities of the Central Government and the State Governments and in conformity with the programmes of the funding agencies.

In view of the above, it may be observed that no request from Government of Rajasthan or from the Ministry of Food Processing Industries, GoI seeking external assistance from ADB to establish guava processing unit in Rajasthan or any other project proposal related to Food Processing Industries in Rajasthan has been received by DEA. Infact, DEA has not received any proposal from Government of Rajasthan or Ministry of Food Processing Industries seeking financing from ADB for setting up processing unit for guava or related to Food Processing Sector during 2019-2020 (about 1 year prior to the Parliament

Question was answered to till date). If nothing is pending with DEA, the Assurance about its disposal is not tenable. "

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance and Corporate Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 25/11/2020





GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA  
STARRED QUESTION NO. 2  
TO BE ANSWERED ON 3<sup>RD</sup> FEBRUARY, 2020

AGREEMENT WITH ADB

\*2 : SHRIMATI JASKAUR MEENA  
SHRI NIHAL CHAND

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has signed an agreement with the Asian Development Bank (ADB) to strengthen/expand some sectors throughout the country;
- (b) if so, the details thereof including the amount of funds sanctioned in this regard;
- (c) the number and details of the sectors which are likely to be strengthened/expanded under the said agreement along with the States/districts/cities throughout the country which are likely to be included thereunder;
- (d) the details of the targets fixed under the agreement, sector and State-wise; and
- (e) whether the Government has included Rajasthan under the said agreement and if so, the number and details of the districts in Rajasthan to be covered thereunder and if not, the reasons therefor?

ANSWER

MINISTRY OF FINANCE

(SMT. NIRMALA SITHARAMAN)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 2 FOR ANSWER ON 3<sup>RD</sup> FEBRUARY, 2020 REGARDING "AGREEMENT WITH ASIAN DEVELOPMENT BANK (ADB)" BY SHRIMATI JASKAUR MEENA AND SHRI NIHAL CHAND, HON'BLE MEMBERS OF PARLIAMENT

(a) Government of India has not signed any Agreement with Asian Development Bank (ADB) to strengthen/expand any particular sector throughout the country.

(b) to (e) In view of (a) above, the question does not arise. As per the extant procedure established by Government of India for availing financial assistance from Multilateral Development Banks (MDBs) including ADB, the proposals received from State Governments or Central Ministries/Departments are examined by the Screening Committee of Department of Economic Affairs (DEA). After a project proposal is posed by DEA to the ADB, it goes through a preparation phase. Once a particular project is approved by ADB, the legal agreement for the same is signed between Government of India and ADB (and a project agreement between the State Government concerned and ADB in case of a State sector project). No pan-sector Agreement is signed by Government of India with ADB.

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(Q. 2)

श्रीमती जसकौर मीना: माननीय अध्यक्ष जी, मैं आपके माध्यम से जानना चाहती हूँ कि एशियाई विकास बैंक के साथ क्या कोई समझौता हुआ है या नहीं? मुझे इसकी जानकारी चाहिए। ... (व्यवधान)

इसके साथ ही इन बैंकों के माध्यम से कृषि क्षेत्र को उन्नत करने के लिए कौन-कौन से ऐसे कदम उठाए गए हैं, जो किसानों के हित में हों? ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : माननीय अध्यक्ष जी, माननीय सदस्या ने जो सवाल पूछा है कि एशियाई डेवलपमेंट बैंक से आपने कौन-कौन से सैक्टर के लिए पैसे मांगे हैं और लोन लिया गया है? ... (व्यवधान)

मैं पहली बात तो यह कहना चाहता हूँ कि ये सैक्टर स्पेसिफिक नहीं हैं, प्रोजेक्ट स्पेसिफिक होता है। ... (व्यवधान) दूसरा, इसके लिए जब राज्य की सरकारें लोन अवेला करने के लिए फाइनेंशियल असिस्टेंस की मांग करती हैं तो राज्य की सरकार की ओर से प्रपोजल आता है, जिसे डिपार्टमेंट ऑफ इकोनॉमिक अफेयर्स की स्क्रीनिंग कमेटी के माध्यम से एग्जामिन किया जाता है। ... (व्यवधान) जब उस प्रपोजल को एडीबी को भेजा जाता है, तब उसमें एक प्रिपरेशन-फेज होता है, जिसे एडीबी अप्रूव करता है और उसके बाद राज्य की सरकार या केन्द्र सरकार के बीच में लीगल एग्रीमेंट साइन होता है। ... (व्यवधान) इसमें भारत सरकार ने कोई पैन सैक्टर एग्रीमेंट अभी तक साइन नहीं किया है, लेकिन अलग-अलग सैक्टरों में जो काम हो रहा है, वह मैं इस सदन में जरूर बताना चाहूंगा ... (व्यवधान)

अब तक कुल मिलाकर 13,548 मिलियन डॉलर्स के ऑनगोइंग प्रोजेक्ट्स एडीबी के माध्यम से चल रहे हैं। ... (व्यवधान) इनमें ट्रांसपोर्ट के क्षेत्र में 5,933 मिलियन डॉलर्स हैं, एनर्जी के क्षेत्र में 3,378 मिलियन डॉलर्स हैं और अर्बन डेवलपमेंट के क्षेत्र में लगभग 2,277 मिलियन डॉलर्स हैं। ... (व्यवधान) एग्रीकल्चर, जिसके बारे में माननीय जसकौर मीना जी ने पूछा है, 846 मिलियन डॉलर्स

उसके लिए हैं, ह्यूमन डेवलपमेंट के लिए 803 मिलियन डॉलर्स हैं और फाइनेंस रिलेटेड 300 मिलियन डॉलर्स हैं। ... (व्यवधान) कुल मिलाकर 13,548 मिलियन डॉलर्स इस पर खर्च किए जा रहे हैं।

✓ श्रीमती जसकौर मीना : माननीय अध्यक्ष जी, मेरा दूसरा सप्लिमेंटरी प्रश्न है। ... (व्यवधान)

अध्यक्ष जी, आज राजस्थान में इतना अमरूद पैदा हो रहा है, उसके लिए कोई प्रोसेसिंग यूनिट नहीं डाली गई है। ... (व्यवधान) प्रोसेसिंग यूनिट के बिना किसानों की फसल बर्बाद होती है, उनको बहुत कम दाम मिलते हैं। ... (व्यवधान)

मैं आपके माध्यम से माननीय वित्त मंत्री जी से पूछना चाहूंगी कि क्या वहां प्रोसेसिंग यूनिट डालने के लिए किसानों को कोई वित्तीय सहायता प्राप्त है? ... (व्यवधान) यदि है, तो मुझे वह बताने की कृपा करें। ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : माननीय अध्यक्ष जी, फूड प्रोसेसिंग मिनिस्ट्री भी इस दिशा में काम करती है। आपके लिए अलग-अलग प्रोजेक्ट्स अप्रूव करती है। ... (व्यवधान) देश के अलग-अलग राज्यों में फूड प्रोसेसिंग यूनिट नरेन्द्र मोदी जी की सरकार में चलने शुरू हुए हैं, जिससे किसानों की आय को भी बल मिलता है, बढ़ोत्तरी होती है और वैल्यू एडिशन भी होती है। ... (व्यवधान) अगर राजस्थान की भी ऐसी मांग है तो संबंधित मंत्रालय के साथ वह भी रख दी जाएगी।

श्री निहाल चन्द चौहान: अध्यक्ष महोदय, धन्यवाद। मैं आपके माध्यम से मंत्री से जानना चाहूंगा कि 1966 में एडीबी की स्थापना हुई थी। यह फिलीपींस में है। ... (व्यवधान) इसके 67 देश सदस्य हैं। मैं आपके माध्यम से अपने प्रश्न के उत्तर में जानना चाहूंगा कि किसी विशेष क्षेत्र को मजबूत बनाने के लिए एशियाई विकास बैंक के साथ कोई हस्ताक्षर नहीं हुए हैं, लेकिन मैं आपसे आग्रह करूंगा और आपसे जानकारी भी चाहूंगा कि इस बैंक का केन्द्र के साथ किस-किस तरीके का एम.ओ.यू. साइन हुआ है? ... (व्यवधान) क्या इस बैंक के साथ केंद्र सरकार द्वारा किए गए समझौते में सीमावर्ती क्षेत्रों में रोड संपर्क मैप बनाने के लिए कुछ दिशा-निर्देश दिए हैं?

*Appendix - X*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 17**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2014 dated 03.03.2020 regarding "Investigation into Pulwama Terror Attack".

On 03 March, 2020, Shri Manish Tewari, M.P., addressed an Unstarred Question No. 2014 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. F. No. 13012/03/2020/NIA dated 25 June, 2020 have stated as under:-

*h obtained*

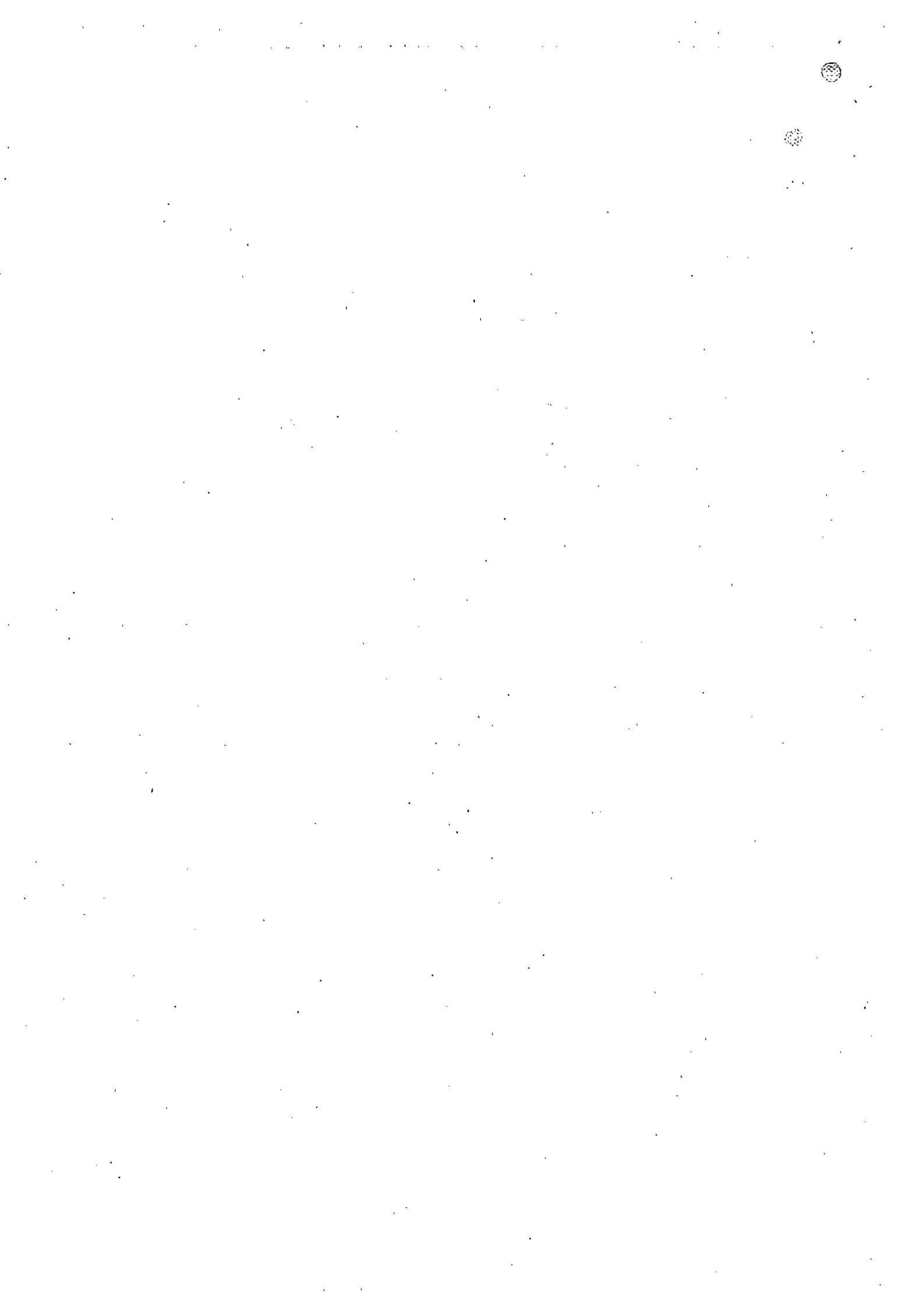
"While indicating the status of "Investigation into Pulwama Terror Attack", it had, inter-alia, been stated that "the case is under investigation at present" which has been treated as Assurance. "Since, case is under active investigation and may take more time in view of the several angles. Therefore, it is requested that the approval of the Committee on Government Assurances may be to drop the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 2014

TO BE ANSWERED ON THE 03<sup>RD</sup> MARCH, 2020/ PHALGUNA 13, 1941 (SAKA)

INVESTIGATION INTO PULWAMA TERROR ATTACK

2014. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of the investigation into the Pulwama terror attack on 14th February, 2019;

(b) whether the National Investigation Agency has filed a chargesheet in this regard and if not, the reasons therefor;

(c) whether all the perpetrators of the said attack have been neutralized, if so, the names of the alleged attackers and the dates on which they were neutralized and the police/paramilitary/military force responsible for the same;

(d) whether investigations have revealed the source of the explosives used in the attack;

(e) the agency/instrumentality/individual in Pakistan which masterminded the said attack;

(f) whether the investigation agency has been able to piece together the chain of events, circumstances and conspiracy leading upto the attack and if so, the details thereof; and

(g) whether a recently arrested DSP of the J&K police was in any manner connected with either the Pulwama attack or the attack on the Indian Parliament in December 2001 and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)

(a) to (g): National Investigation Agency (NIA) registered a case on 20.02.2019 with respect to attack on Convoy of CRPF personnel at Pulwama, Jammu & Kashmir. Investigations by NIA have revealed linkage of the terrorist module of the proscribed terrorist organization Jaish-e-Mohammed, which was responsible and execution of this attack.

The case is under investigation at present.

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*Appendix - XI*

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 18

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 614 dated 25 February, 2010 regarding "Change in the Name of High Court." (Annexure-I).
- (ii) Unstarred Question No. 1178 dated 03 March, 2011 regarding "Bombay High Court." (Annexure-II).
- (iii) Unstarred Question No. 3635 dated 15 December, 2011 regarding "Change in the Name of Bombay High Court." (Annexure-III).
- (iv) Unstarred Question No. 3601 dated 26 April, 2012 regarding "Change in the Name of Bombay High Court." (Annexure-IV).
- (v) Unstarred Question No. 2585 dated 28 July, 2014 regarding "Nomenclature of Bombay High Court (Annexure-V).
- (vi) Unstarred Question No. 2536 dated 12 March, 2015 regarding "Name of High Court." (Annexure-VI).
- (vii) Unstarred Question No. 1848 dated 10 December, 2015 regarding "Renaming of High Courts." (Annexure-VII).
- (viii) Unstarred Question No. 1963 dated 05 May, 2016 regarding "Renaming of High Courts." (Annexure-VIII).
- (ix) Unstarred Question No. 3246 dated 22 March, 2017 regarding "Renaming of High Courts." (Annexure-IX).

The above mentioned Questions were asked by various M.Ps. to the Minister of Law and Justice. The contents of the Questions along with the replies of the Minister are as given in Annexures I to IX.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Law and Justice (Department of Justice) within

three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Law and Justice vide O.M. No. K-15018/3/2010-US.I dated 3<sup>rd</sup> November, 2016 had requested to drop the Assurance mentioned at Sl. No. (i) to (vi) above on the following grounds:-

"That the High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai respectively has been introduced in the Lok Sabha on 19.07.2016. However, it is proposed to withdraw the Bill, as the State Government of Tamil Nadu has now requested to change the name of the 'High Court of Madras' as the High Court of Tamil Nadu. With- drawal of the High Courts ( Alteration of Names) Bill, 2016 and drafting of a fresh Bill will require further consultation with various stake holders. No time frame can be fixed for finalization of the Bill and its introduction in the Parliament. Further, the Rajya Sabha Secretariat in similar Assurances given in replies to Rajya Sabha SQ No. 75 dated 29.04.2016 and Rajya Sabha USQ No. 1538 dated 06.05.2016 has intimated that it has been decided "not to treat the replies to the Question under reference Assurance" vide their OM dated 25<sup>th</sup> July, 2016 and 8<sup>th</sup> August, 2016 respectively."

4. The above request was not acceded to by the Committee at their sitting held on 11.11.2019.

5. However the Ministry of Law and Justice vide O.M. No. K-15018/03/2010-US-I dated 24 July, 2020 have stated as under:-

"The High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai respectively has been introduced in the Lok Sabha on 19.07.2016. Subsequently after introduction of Bill, the State Government of Tamil Nadu had requested to change the name of the 'High Court of Madras' as the High Court of Tamil Nadu', High Court of Calcutta has also not agreed for revised nomenclature. The High Court of Madras has also informed that keeping in view of traditions of maintaining the name of Chartered High Courts it would not be appropriate to alter the name of High Court of Madras. The Central Government had tried to resolve the issue by consulting all stake holders. Due to difference in views of stake holders, the Central Government has not been able to finalise the matter.

This Department has consistently made every efforts to fulfill above Assurances and has been engaging itself to finalise the matter. Meanwhile, a Writ Petition(C) No. 401/2020 has been filed in Supreme Court of India for

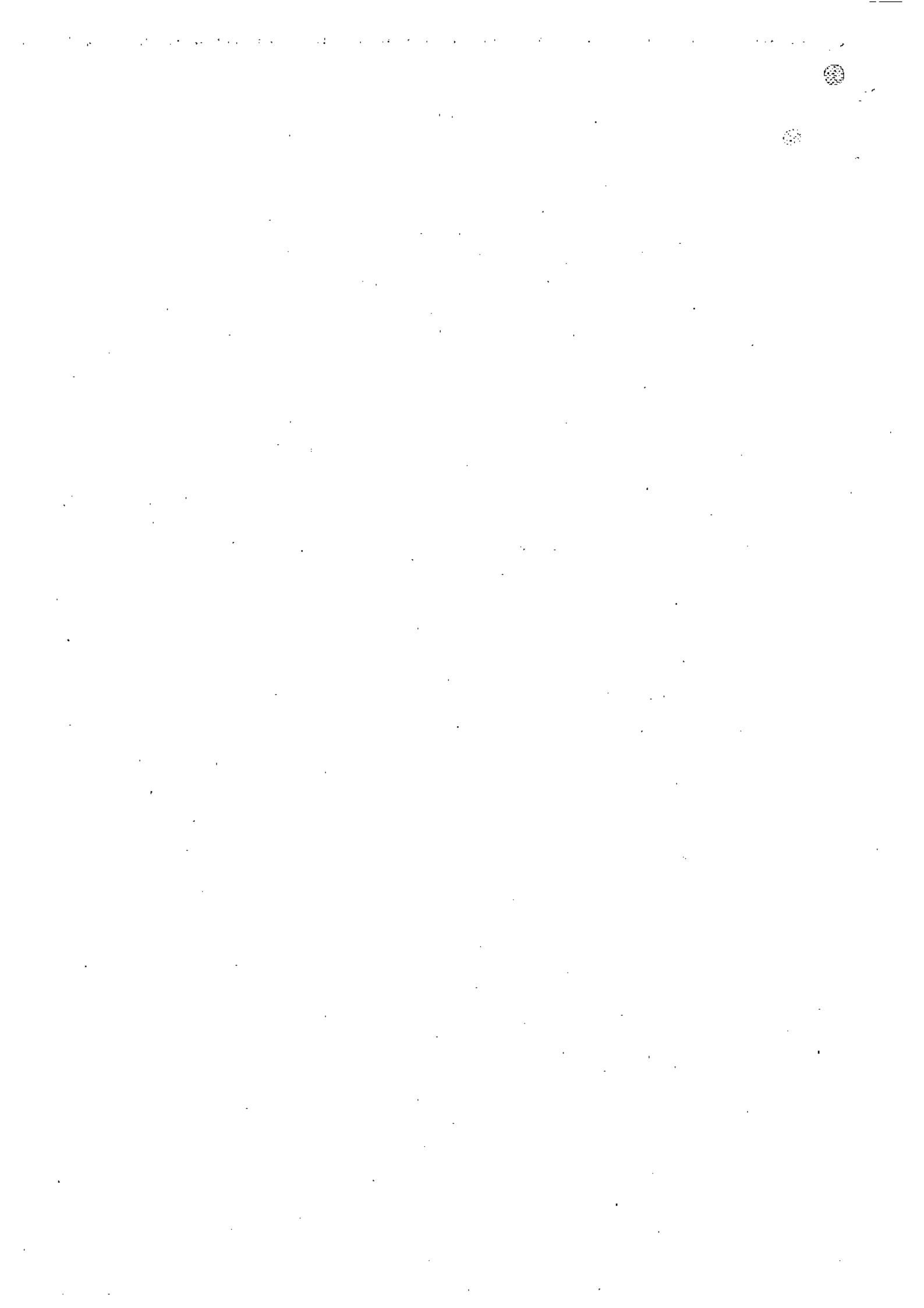
change in the name of High Court of Bombay as High Court of Maharashtra. In this WP, Petitioner has been requested that the name of High Court needs to be after the name of State in which High Courts are located and to maintain the uniformity and the name of High Court of Bombay may be revised as High Court of Maharashtra. Petitioner has also requested that the name of other High Courts may also be changed as per the name of State in which they are located. At present, the matter is subjudice in the Supreme Court of India. In spite of best efforts, Department is not able to fulfill these Assurances. The matter is at present subjudice and no definite time could be given to the outcome and finality of the matter."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, have requested the Committee to drop all the above mentioned nine Assurances.

The Committee may re-consider.

DATED :- 25/11/2020

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.614

TO BE ANSWERED ON 25.02.2010

Change in the Name of High Court

614. SHRI A. VENKATA RAMI REDDY :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering any proposal to change the names of some High Courts following new nomenclatures of the cities where they are located;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(Dr. M. VEERAPPA MOILY)

(a) : Yes, Sir.

(b) & (c) : The proposals of change of names of the 'Bombay High Court' as the 'Mumbai High Court', the 'Calcutta High Court' as the 'Kolkata High Court', the 'Gauhati High Court' as the 'Guwahati High Court' and the 'Madras High Court' as the 'Chennai High Court' is under consideration of the Government.



MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

Annexure-11

LOK SABHA  
UNSTARRED QUESTION NO.1178

TO BE ANSWERED ON 03.03.2011

Bombay High Court

1178. SHRI CHANDRAKANT KHAIRI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal from the State Government of Maharashtra for changing the name of High Court, Bombay to High Court, Mumbai;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(Dr. M. VEERAPPA MOILY)

(a) to (c) The Government of Maharashtra has sent a proposal for changing the name of the 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.





LOK SABHA

UNSTARRED QUESTION NO. 3635

TO BE ANSWERED ON THURSDAY, THE 15<sup>th</sup> December, 2011

Change in the Name of Bombay High Court

+3635. SHRI MANIKRAO H. GAVIT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bombay High Court in Maharashtra has sent many letters to the Union Government seeking approval to change its name to Mumbai High Court;
- (b) if so, the details of the action taken thereon so far;
- (c) whether the Government proposes to send its approval to the State Government in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI SALMAN KHURSHID)

- (a) to (e): The Government of Maharashtra has sent a proposal for changing the name of the 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.



LOK SABHA  
UNSTARRED QUESTION NO.3601

TO BE ANSWERED ON 26.04.2012

Changing the Name of Bombay High Courts

3601. SHRI SURESH KALMADI:  
SHRI WAKCHAURE BHAUSAHEB RAJARAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details and the status of the proposal of Maharashtra Government to change the name of 'High Court of Judicature at Bombay' as 'High Court of Judicature at Mumbai' which is being continuously passed by the State Government since December, 2008;
- (b) the reasons for such inordinate pendency of their proposal; and
- (c) the time by which the nomenclature of this High Court is likely to be changed and the appropriate Bill likely to be introduced in the Parliament?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI SALMAN KHURSHID)

(a) to (c): The Government of Maharashtra has sent a proposal for changing the name of 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO. 2585

TO BE ANSWERED ON MONDAY THE 28.07.2014

Nomenclature of Bombay High Court

†2585. SHRI SADASHIV LOKHANDE:

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether the Government has received any proposal from the Government of Maharashtra regarding renaming of Bombay High Court as Mumbai High Court;
- (b) if so, the details thereof;
- (c) the present status of the said proposal; and
- (d) the time by which the said proposal is likely to be finalised along with the reasons for delay?

ANSWER

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS &  
INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (d): The Government of Maharashtra in 2008, conveyed no objection to the proposal for changing the name of 'Bombay High Court' as the "Mumbai High Court". The proposal has been considered together with similar cases pertaining to changing the names of High Courts of Madras and Calcutta. The process involves consultation with all the stake holders such as the concerned State Government and High Court. It also involves examination of legal and relevant constitutional provisions for changing the name of a High Court.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.2536

TO BE ANSWERED ON THURSDAY, THE 12.03.2015

Name of High Court

2536. DR. KIRIT SOMAIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the name of High Court of Bombay is proposed to be changed;
- (b) if so, the details thereof along with action taken thereon; and
- (c) by when the legislative proposal will be passed and name of High Court of Bombay will be changed as High Court of Mumbai?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): The proposal for changing the name of 'Bombay High Court' as 'Mumbai High Court' is under consideration of the Central Government.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.1848

TO BE ANSWERED ON THURSDAY, THE 10.12.2015

Renaming of High Courts

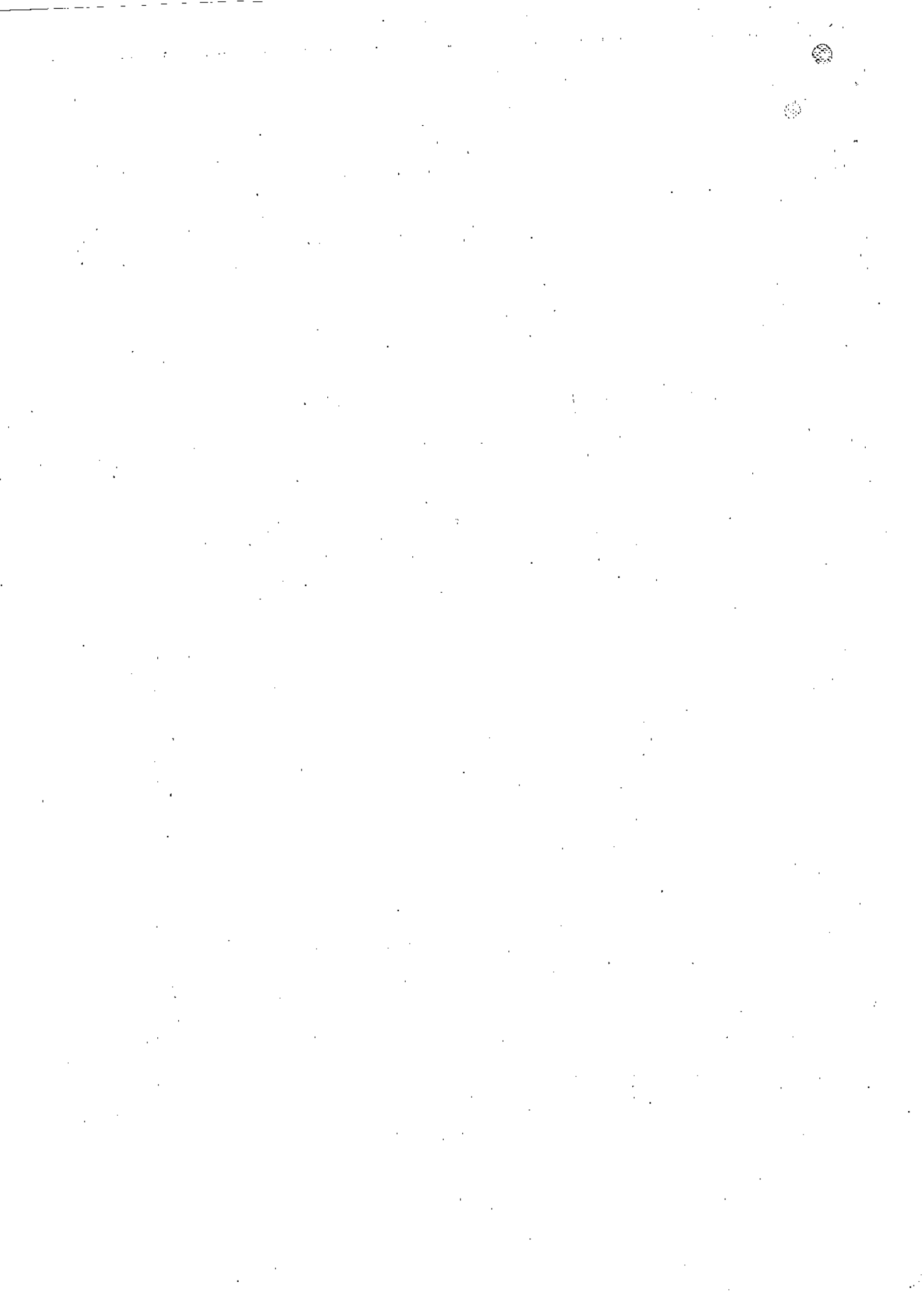
1848. SHRI ASHWINI KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to rename various High Courts in view of the change in the name of their respective cities;
- (b) if so, the details and the present status thereof, court/State/UT-wise; and
- (c) the details of proposals received from various State Governments in this regard along with the action taken by the Government thereon, State/UT-wise?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (c) : The State Governments of Maharashtra, Tamil Nadu and West Bengal have sent the proposals for changing the name of 'Bombay High Court' as 'Mumbai High Court', 'Madras High Court' as 'Chennai High Court' and 'Calcutta High Court' as 'Kolkata High Court' respectively. A suitable legislation to consider such requests is under consideration of the Government.



GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.1963

TO BE ANSWERED ON THURSDAY, THE 05.05.2016

Renaming of High Courts

†1963. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken any decision on the proposals for changing the name of certain High Courts in the country including Bombay High Court; and

(b) if so, the details and the present status thereof?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) and (b): The State Government of Maharashtra and Tamil Nadu have requested for changing in the name of "Bombay High Court" as "Mumbai High Court" and "Madras High Court" as "Chennai High Court" respectively. These High Courts were established under the Indian High Courts Act, 1861 and were named after the cities where the courts were located. Both the cities of Bombay and Madras have since been renamed as Mumbai and Chennai respectively. Since, the Indian High Courts Act, 1861 has been repealed, central legislation is required for changing in the name of Bombay High Court and Madras High Court which is at drafting stage.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.3246  
TO BE ANSWERED ON WEDNESDAY, THE 22.03.2017

Renaming of High Court

†3246.PROF: RAVINDRA VISHWANATH GAIKWAD

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received proposal from the Government of Maharashtra about renaming the Bombay High Court to Mumbai High Court;
- (b) if so, the time by which the said proposal is likely to be approved; and
- (c) the reasons for delaying the proposal?

ANSWER

Minister of State for Law and Justice and Electronics and Information Technology,  
(SHRI P.P. CHAUDHARY)

(a) : Yes, Madam.

(b) &(c) : The High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai, respectively has been introduced in the Lok Sabha on 19.07.2016. However, the State Government of Tamil Nadu has requested to change the name of the High Court of Madras as the High Court of Tamil Nadu. The High Court of Calcutta has also not agreed for revised nomenclature. The Central Government has again sought views from concerned State Governments and respective High Courts for finalising fresh Bill. No time frame can be fixed for approval of the Bill.



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 2 |

*Appendix - XI*

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 474 dated 06.02.2019 regarding "Operationalisation of GSLV".

On 06 February, 2019, Shri Pratyusha Rajeshwari Singh, M.P., addressed an Unstarred Question No. 474 to the Prime Minister. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Space within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Department of Space *vide* O.M.No.DS\_5-17014/30/2020-Sec\_5-DOS dated 16 June, 2020 have stated as under:-

"No commercial launch service contract for GSLV is signed till date. Currently, the GSLV capacity is used to meet ISRO's requirements. When spare capacity is available on GSLV, international customers will be contacted for providing launch services on GSLV on commercial basis. As of now no spare capacity is anticipated till March 2025."

4. In view of the above, the Ministry, with the approval of the Minister of State (PMO) have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 25/11/2020  
NEW DELHI





GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE

LOK SABHA  
UNSTARRED QUESTION NO.474

TO BE ANSWERED ON WEDNESDAY, FEBRUARY 06, 2019

OPERATIONALISATION OF GSLV

474. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has taken steps to expedite operationalising of the Geostationary Satellite Launch Vehicle (GSLV) by rectifying the snags noticed in earlier launches;
- (b) if so, the details thereof;
- (c) whether the Government has any plans to utilise the GSLV for commercial space launches; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG &  
PENSIONS AND IN THE PRIME MINISTER'S OFFICE

(DR. JITENDRA SINGH):

- (a) Yes, Madam.
- (b) Indian Space Research Organisation (ISRO) has carried out the the rectifications, modifications and improvements in the Geostationary Satellite Launch Vehicle (GSLV), based on the recommendations made by the failure analysis committees. These include change of bearing housing material, revision of

tolerances and seal clearances of Fuel Booster Turbo Pump of Cryogenic Engine, redesign of the Cryogenic Stage Lower Shroud, revision of connector mounting scheme, wire tunnel configuration and independent inspection & quality checks for all critical components and sub-assemblies. Subsequently, GSLV-D5 with indigenous cryogenic stage was successfully launched on 05<sup>th</sup> January 2014 from Satish Dhawan Space Centre, Sriharikota. After this flight, GSLV with indigenous cryogenic upper stage demonstrated its reliability through five more consecutively successful launches till date.

(c) Yes, Madam.

(d) Antrix Corporation Limited, the commercial arm of the Department of Space, is exploring the possibility of clinching commercial launch service contract using Geostationary Satellite Launch Vehicle (GSLV).

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Appendix - XIII

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 22

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 3979 dated 13 August, 2015 regarding "Land Scam." (Annexure-I).
- (ii) Unstarred Question No. 1189 dated 03 March, 2016 regarding "Land Scam in NTC." (Annexure-II).
- (iii) Unstarred Question No. 1890 dated 27 July, 2017 regarding "Land Scam in NTC." (Annexure-III).

The above mentioned Questions were asked by various MPs to the Minister of Textiles. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I - III).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Textiles *vide* OM F. No. 1/25/2015-NTC dated 05 September, 2016 had requested to drop the Assurance at Sl.No. (i) on the following grounds:-

"Reply is not a promise but is a factual piece of information."

4. The above request for dropping the Assurance at Sl.No. (i) was considered by the Committee at their sitting held on 30 June, 2017 and it was decided not to drop the Assurance as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Seventy-Second Report(16th Lok Sabha) on 04 January, 2018 and stressed upon the Ministry to coordinate with Central Bureau of Investigation (CBI) and pursue the case vigorously for expeditions completion of CBI investigation and implementation of the Assurance.

5. The Ministry of Textiles *vide* OM F. No. 1/6/2016-NTC dated 05 September, 2016 had also requested to drop the Assurance at Sl.No. (ii) on the following grounds:-

"That reply on (a) to (c) of Lok Sabha Unstarred Question No. 1189 answered on 03.03.2016 is not a promise but is a factual piece of information."

6. The above request for dropping the Assurance at Sl.No. (ii) was considered by the Committee at their sitting held on 11 November, 2019 and it was decided not to drop the Assurance. The Committee accordingly presented their Second Report (17th Lok Sabha) on 12 March, 2020 and urged upon the Ministry to take concrete steps to enhance the level of coordination with the CBI in pursuit of the abovementioned case and the Committee be apprised of the requisite information so as to fulfil the Assurance.

7. However, the Ministry of Textiles *vide* OM No. 1/25/2015-NTC dated 17 July, 2018 had again requested to drop the Assurance at Sl.No. (i) on the following grounds:-

"Reply is not a promise but is a factual piece of information."

8. The above request for dropping the Assurance at Sl.No. (i) was again considered by the Committee at their sitting held on 24 January, 2020 and it was decided not to drop the Assurance. The Committee accordingly presented their Twelfth Report (17th Lok Sabha) on 23 September, 2020 and stressed upon the Ministry to enhance the level of co-ordination with CBI for speedy investigation into the case.

9. However, the Ministry of Textiles *vide* OM No. 1/6/2016-NTC/PSU dated 19 October, 2020 have stated as under:-

"The three Parliament Assurances pertain to various cases registered for investigation with CBI arising out of malpractices in CPSU under this Ministry. Though the investigation of these cases is completed, the investigating agency i.e. CBI adopts its own procedure in all such inquiries to take up the matter with appropriate level as per

provisions of various law, there is no role of the Ministry further. All Investigation conducted under the scrutiny of the respective Sessions Courts and Government role ceases thereafter."

8. In view of the above, the Ministry with the approval of the Minister of Textiles, have again requested the Committee to drop the above mentioned three Assurances.

The Committee may re-consider.

NEW DELHI

DATED: 25/11/2020



LAND SCAM

3979. SHRI RAJESH RANJAN:  
SHRIMATI RANJEETRANJAN:  
DR. KIRIT SOMAIYA:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether F.I.R. has been lodged in the case of land scam worth Rs. 1700 crore in National Textile Corporation Limited;
- (b) if so, the details thereof along with the quantum of loss of exchequer due to this scam;
- (c) whether any enquiry has been conducted in this regard; and
- (d) if so, the details thereof and the action taken against the persons found guilty in the said land scam?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (स्वतंत्र प्रभार) (श्री संतोष कुमार गंगवार)  
MINISTER OF STATE (INDEPENDENT CHARGE)  
IN THE MINISTRY OF TEXTILES  
(SHRI SANTOSH KUMAR GANGWAR)

(a): Central Bureau of Investigation (CBI) has registered a case against few individuals in the matter of transfer of part of the land of Shree Madhusudan Mills to M/s Hall & Anderson in terms of settlement arrived by National Textile Corporation Limited.

(b) to (d): The matter is under investigation of CBI.

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LOK SABHA  
UNSTARRED QUESTION No.1189  
TO BE ANSWERED ON 03.03.2016

LAND SCAM IN NTC

1189. SHRI KAUSHALENDRA KUMAR:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether FIR has been registered in the National Textile Corporation land scam;
- (b) if so, the details thereof along with the progress made so far in this regard; and
- (c) the action taken against the persons found guilty in the said land scam?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (स्वतंत्र प्रभार) (श्री संतोष कुमार गंगवार)  
MINISTER OF STATE (INDEPENDENT CHARGE)  
IN THE MINISTRY OF TEXTILES  
(SHRI SANTOSH KUMAR GANGWAR)

(a): Central Bureau of Investigation (CBI) has registered a case against few individuals in the matter of transfer of part of the land of Shree Madhusudan Mills to M/s. Hall & Anderson in terms of settlement arrived by National Textile Corporation Limited.

(b) & (c): The matter is under investigation of CBI.

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LOK SABHA  
UNSTARRED QUESTION NO.1890  
TO BE ANSWERED ON 27.07.2017

LAND SCAM IN NTC

1890. SHRI KAUSHALENDRA KUMAR:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether the Government has filed an FIR regarding Rs. 1700 crore land scam in the National Textiles Corporation (NTC);
- (b) if so, the details thereof;
- (c) the progress made in this regard so far; and
- (d) whether the culprits have been identified and if so, the details thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

(a) to (d): Central Bureau of Investigation (CBI) has registered a case against few individuals in the matter of transfer of part of the land of Shree Madhusudan Mills to M/s. Hall & Anderson in terms of settlement arrived by National Textile Corporation Limited. The matter is under investigation of

CBI.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 23

Appendix- XIV

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 3683 dated 09 August, 2018 regarding "CBI Investigation on HHECIL" (Annexure-I);
- (ii) Unstarred Question No. 3885 dated 09 August, 2018 regarding "Outstanding Payments to Bullion Traders" (Annexure-II);
- (iii) Unstarred Question No. 1664 dated 20 December, 2018 regarding "Payments by HHEC" (Annexure-III);
- (iv) Unstarred Question No. 3365 dated 12 July, 2019 regarding "Handicraft and Handloom" (Annexure-IV);
- (v) Unstarred Question No. 4444 dated 19 July, 2019 regarding "Delayed Payments by HHEC" (Annexure-V);
- (vi) Unstarred Question No. 928 dated 22 November, 2019 regarding "HHEC" (Annexure-VI);
- (vii) Unstarred Question No. 2069 dated 29 November, 2019 regarding "Handicrafts and Handlooms Export Corporation of India Limited" (Annexure-VII); and
- (viii) Unstarred Question No. 2998 dated 06 December, 2019 regarding "HHEC" (Annexure-VIII).

The above mentioned Questions were addressed by various M.Ps., to the Minister of Textiles. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and VIII.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Textiles *vide* O.M. No. 02/9/2018-PSU dated 21 September, 2020 have stated as under:-

"The earlier replies concern inquiry/investigation by CBI or other Police Authorities. The investigating agency i.e. CBI adopts its own procedure in all such inquiries such as summoning and enforcing the attendance of any witness and examining him, production of any document or other material object producible as evidence etc. It is a time consumable process and there would not be a fixed date/time period for

completion/finalization of the investigation by CBI. Moreover once a case is handed over to CBI and the matter is put under investigation, there is no role of the Ministry further. All investigations are conducted under the scrutiny of the respective Session Courts and Government role ceases thereafter."

4. In view of the above, the Ministry, with the approval of the Minister of Textiles, have requested the Committee to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED: 25/11/2020

“CBI INVESTIGATION ON HHECIL”

3683. SHRI V. PANNEERSELVAM:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether Central Bureau of Investigation (CBI) has sought information from handicrafts and Handloom Export Corporation of India Limited (HHECIL) regarding availing of buyer's credit and passing on of undue benefit of difference amount between interest earned on FDRs, and interest charged by foreign banks for providing buyer's credit in respect of some bullion traders under investigation;
- (b) if so, details thereof alongwith the name of such companies;
- (c) whether CBI has also directed HHECIL to stop payments of those bullion traders having completed transaction with HHECIL in the year 2014 and have not indulged in any malpractice or violated any contractual obligations; and
- (d) if so, the details thereof and the reasons therefor?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)  
MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

(a) & (b): Yes, Madam. Central Bureau of Investigation (CBI) is investigating the bullion import case of M/s Edelweiss Commodities Ltd. (ECL). CBI has examined and sought information from HHEC regarding availing of buyer's credit. The bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC, which is under investigation by CBI.

(c) & (d): No response or direction has been received from CBI to HHEC for stop payment of bullion traders having completed transaction with HHECIL in the year 2014. The payment of outstanding dues of bullion traders is contingent upon the final outcome of the case under investigation by CBI.

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LOK SABHA  
UNSTARRED QUESTION No.3885  
TO BE ANSWERED ON. 09.08.2018

"OUTSTANDING PAYMENTS TO BULLION TRADERS."

3885. SHRI V.PANNEERSELVAM:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether Handicrafts and Handloom Exports Corporation of India Limited (HHECIL) has blocked/withheld the long outstanding payments of bullion traders pending CBI investigation and if so, the details thereof;
- (b) whether HHECIL has also withheld outstanding payments of bullion traders having unblemished trade records against whom there are no pending cases/investigations;;
- (c) if so, the reasons therefor;
- (d) whether CBI has given their views on the withholding of payments of such bullion traders and if so, the details thereof; and
- (e) the time by which the HHECIL will settle the long outstanding dues of bullion traders?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)  
MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

(a) to (c): Yes, Madam. An amount of Rs.12.45 crores including payable to various bullion parties upto 31.12.2017 has been withheld by Handicrafts and Handlooms Exports Corporation of India Limited (HHEC) as Central Bureau of Investigation (CBI) is investigating the bullion import case of M/s Edelweiss Commodities Ltd. (ECL). The bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC, which is under investigation by CBI.

(d) & (e): No, Madam. No response has been received from CBI so far. The payment of outstanding dues of bullion traders is contingent upon the final outcome of the case under investigation by CBI.

"PAYMENTS BY HHEC"

1664. SHRI V. PANNEERSELVAM:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether the Handloom and Handicrafts Export Corporation of India Limited (HHEC) have confirmed the audited balance payments of some small bullion parties;
- (b) if so, the details in this regard as on 31st October, 2016;
- (c) whether HHEC have informed bullion parties that their payments are contingent upon the outcome of CBI investigation of some other bullion parties;
- (d) if so, the reasons therefor when there are no allegation of corruption being investigated by the CBI; and
- (e) whether HHEC have sought the comment of CBI and if so, the response of CBI thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)  
MINISTER OF STATE FOR TEXTILES  
(SHRI AJAY TAMTA)

(a): Yes, Madam, Handloom and Handicrafts Export Corporation of India Limited (HHEC) have confirmed the audited balance payments of some small bullion parties.

(b): As per records, total amounts of Rs. 12.45 Crores is payable to 10 bullion parties as on 31.10.2016. Payment is payable subject to final outcome of identical agreement case for which CBI investing is going on.

(c) & (d): Yes, Madam. Central Bureau of Investigation (CBI) is investigating the bullion import case of M/s Edelweiss Commodities Ltd. (ECL). CBI has examined and sought information from Handicrafts and Handlooms Export Corporation of India Limited (HHEC) regarding availing of buyer's credit. The bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC, which is under investigation by CBI.

(e): Yes, Madam. HHEC has sought views of CBI with regard to withholding payment of the bullion parties other than M/s Edelweiss Commodities Ltd. (ECL). But no response has been received from CBI.

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Annexure-IV

LOK SABHA  
UNSTARRED QUESTION NO. 3365  
TO BE ANSWERED ON 12.07.2019

"HANDICRAFT AND HANDLOOM"

3365. SHRI P.K. KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- a) whether Central Bureau of Investigation(CBI) is investigating cases of corruption against firms who have entered into agreements for import of bullion with Handicrafts and Handloom Exports Corporation of India Limited (HHEC) under the Ministry of Textiles ;
- b) if so, the status of these cases and reasons for not filing chargesheets even after a period of four years of investigation;
- c) whether, HHEC have asked the views /clarification from CBI with regard to settlement of dues of bullion parties where there is no cases or enquiry is pending; and
- d) if so, complete details of views /clarifications given to HHEC by the CBI?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): Yes, Sir. CBI has registered two cases relating to Bullion business transaction of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC). The first case is against unknown officials of HHEC and against the Edelweiss Commodities Services Ltd.(ECSL). The case has not been concluded as yet. The second case is against M/s Aaryavart Commodities Pvt. Ltd. (ACPL), in which chargesheet has been filed by CBI on 29.12.2017 and presently, this matter is sub-judice.

(c) & (d): Handicrafts and Handlooms Exports Corporation of India Limited (HHEC) has sought clarification from CBI with regard to withheld payment of bullion parties other than M/s. Edelweiss Commodities Ltd. (ECSL) with whom HHEC has identified agreement as signed with ECSL. The CBI has been requested to clarify whether HHEC can release the payment of other bullion parties with whom HHEC has similar transactions. The response is still awaited from CBI.

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"DELAYED PAYMENTS BY HHEC"

4444. SHRI P.K. KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- whether the Government is ensuring greater facilitation for small businesses and entrepreneurs with the mantra Reform, Perform and Transform, if so the details thereof;
- whether the officers of Handicrafts and Handlooms Exports Corporation of India (HHEC) are acting against the said idea/concept and are harassing small bullion parties for blocking their payments for last five years and have not settled their outstanding dues;
- if so, details of payments due with up-to-date interest thereon and reasons for delay as on 31 March 2019 and the step being taken to clear the dues of such parties by HHECs;
- the steps proposed to be taken by the Government to fix responsibility of the erring officials of HHEC for defaulting on payments to such entrepreneurs;
- whether in some cases the payments are contingent upon the outcome of investigation of CBI in 2018 and if so, the clarification received from them in the matter; and
- whether HHEC would release part or full payments of such parties where there is no case or enquiry pending and if not, reasons thereof?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) to (f): Central Bureau of Investigation (CBI) has registered two cases against the bullion parties of M/s Edelweiss Commodities Ltd. (ECL) and Aaryavart Commodities Pvt. Ltd. (ACPL). While HHEC has submitted that, this as per commercial arrangement and as per business module adopted by others bullion importing nominated agencies, CBI is examining the issue of availing buyer's credit. Bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC. HHEC has withheld amount of ECL against which CBI investigation is going on and other bullion parties with whom HHEC has identical agreement as signed with ECL, because any adverse decision in the CBI case with ECL will have financial implication on them as well. Further, HHEC has sought clarification from CBI with regard to withheld payment of bullion parties other than ECSL with whom HHEC has identical agreement as signed with ECSL. The CBI has been requested to clarify whether HHEC can release the payment of other bullion parties with whom HHEC has similar transactions. The response is still awaited from CBI. The details of outstanding as on 31.3.2019 are as under:-

		(Rs. In Crore)
1	M/s Edelweiss Commodities Ltd. (ECL)	5.12
2	M/s.SMC Comtrade Ltd.	2.48
3	M/s Atma Ram Amar Nath	1.50
4	M/s Frost International Ltd.	2.76
5	M/s Kothari Product ltd.	0.23
6	M/s Relegare Bullion Ltd.	0.16
7	M/s Soni Chunilal Govindbhai Jewellers Pvt. Ltd.	0.01
8	M/s Delhi Spot Bullion Trading Co. Pvt. Ltd.	0.03
9	M/s Metilloy Trading Services (P) Ltd. (case pending with Customs Authority)	0.11
10	MMTC Pamp India (P) Ltd	0.05
Total		12.45

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LOK SABHA  
UNSTARRED QUESTION NO. 928  
TO BE ANSWERED ON 22.11.2019

HHEC

928. SHRIMATI JYOSTNA CHARANDAS MAHANT:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether Handicrafts and Handloom Exports Corporation of India Limited (HHEC) have sought the views of Central Bureau of Investigation (CBI) with regard to withholding the payments of small bullion parties against whom no case or investigation is pending;
- (b) if so, the complete details thereof and reasons for not giving views/clarification by the CBI to HHEC; and ;
- (c) whether CBI would expedite and give the views as the payment of bullion parties depend on their clarification/ opinion/findings, if not the reason therefor?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)  
MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) to (c): Yes Sir. Central Bureau of Investigation (CBI) is conducting investigation in a case against M/s Edelweiss Commodities Limited (ECL), CBI has examined the transaction of buyer's Credit and sought information from The Handicrafts & Handlooms Exports Corporation of India Limited (HHEC) regarding availing of buyer's credit and passing on difference amount between interest earned on Fixed Deposit (FD) and interest charged by the foreign bank for providing buyer's credit. The case has not been concluded as yet. HHEC has withheld payments of ECL against which CBI investigation is going on. The company has also withheld amounts of other bullion parties with whom HHEC has identical agreements as signed with ECL. The investigation by CBI in the case of ECL may have implications on similar transaction. Further, HHEC has sought the views of CBI on withholding of payments of other bullion parties but no response has been received from CBI. The release of payment to other bullion parties will depend on the outcome of CBI Investigation against ECL.

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HANDICRAFTS AND HANDLOOMS EXPORT CORPORATION OF INDIA LIMITED

2069. SHRI P.K. KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state to refer to reply to Unstarred Question No. 2301 answered in the Lok Sabha on 26.12.2018 and state:-

- (a) whether CBI have since filed the charge sheets against firms who have entered into agreements with Handicrafts and Handlooms Export Corporation of India Limited (HHEC) and;
- (b) if so, the details thereof and if not, the reasons therefor?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): Yes, Sir. Central Bureau of Investigation (CBI) has registered two cases relating to Bullion business transaction of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC). Charge sheet has been filed against M/s. Aaryavart Commodities Pvt. Limited on 29.12.2017 in case of RC No.219 2016 E0007 dated 28.04.2016 and case is under trial. In another case against M/s Edelweiss Commodities Limited(ECL) vide RC No. 221/2015/E0020/EOU-VII/EO-III dated 31.12.2015. is under investigation.

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LOK SABHA  
UNSTARRED QUESTION NO. 2998  
TO BE ANSWERED ON 6.12.2019

HHEC

2998. SHRIMATI JYOSTNA CHARANDAS MAHANT:

Will the Minister of TEXTILES वस्त्र मंत्री

be pleased to state:

- (a) whether it is a fact that the M/s Handicrafts and Handloom Export Corporation of India Limited (HHEC) is defaming the image of Central Bureau of Investigation (CBI) by linking tainted firms with firms having unblemished and flawless track record with regard to pending payments of small bullion parties other than M/s. ECL Limited:
- (b) if so, the details in this regard and action, if any, taken against the officers of HHEC for tarnishing the image of premier investigating agency:
- (c) whether HHEC have sought some clarification in the month of January, 2019 asking the views of CBI with regard to release of withheld payment of small bullion parties: and
- (d) if so, the details of clarifications given to HHEC by the CBI?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) to (d): No, Sir. Handicrafts and Handlooms Exports Corporation of India (HHEC) has withheld amount of M/s Edelweiss Commodities Limited (ECL) against which investigation by Central Bureau of Investigation (CBI) is going on. HHEC has also withheld payments of other bullion parties with whom HHEC has identical agreement as signed with ECL.

During CBI investigation in the case against ECL, CBI has examined the transaction of buyer's credit and sought information from HHEC regarding availing of buyer's credit and passing on difference amount between interest earned on Fixed Deposit (FD) and interest charged by the foreign bank for providing buyer's credit. This case has not been concluded yet.

HHEC has been informed by CBI on 26.11.2019 that the Agency has registered a case against Vice President, ECL, Mumbai, unknown officials of HHEC, Noida and unknown others. The investigation of the case is still going on.

HHEC is of the firm view that since the Agreement signed between HHEC and ECL is identical to the agreements signed with other bullion parties and the investigation in the ECL case by CBI is still not concluded, it is not possible at this stage to consider the release of payments to other bullion parties as any adverse outcome in the CBI case against ECL may have implications in other cases.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 25

Appendix-XV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2691 dated 01.12.2016 regarding "Transparency in the Functioning of Sports Bodies".

On 01 December, 2016, Prof. Prem Singh Chandumajra and various other M.P.s, addressed an Unstarred Question No. 2691 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M.F.No. H-11016-22/2016-SP-I dated 09 October, 2020 have stated as under:-

"The matter has been examined in the Ministry and it is informed that the matter regarding BCCI to be a Public Authority in terms of Section 2(h) of the RTI Act, 2005 was raised before the Central Information Commission (CIC) which in turn sought the views of this Ministry. This Ministry made written submissions to CIC on 16.12.2011 and 09.01.2012 pleading to bring BCCI under the RTI Act, 2005. Chief Information Commission *vide* its Order dated 01.10.2018 held the BCCI as the public authority under RTI Act, 2005. However, BCCI filed a writ petition in the High Court of Judicature at Madras challenging CIC's Order dated 01.10.2018. The High Court *vide* its Order dated 09.11.2018 and 10.12.2018 had granted stay on CIC's Order dated 01.10.2018. Stay Order is still in operation. Since the matter is pending with High Court of Madras, it cannot be firmly indicated as to when the case will be decided by the Court.

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 25/11/2020

NEW DELHI



GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION NO. 2691  
TO BE ANSWERED ON 01/12/2016

Transparency in the Functioning of Sports Bodies

2691. PROF. PREM SINGH CHANDUMAJRA:  
SHRI KIRTI AZAD:  
SHRI BADRUDDIN AJMAL:  
ADV. CHINTAMAN NAVASHA WANAGA:  
SHRI KANWAR SINGH TANWAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has issued directions to various Sports Associations/Boards including BCCI to conduct their election in accordance with the extant directives of International Bodies;
- (b) if so, the details thereof and the response of the Sports Associations/Boards including BCCI thereto;
- (c) whether the Government has formulated any action plan to deal with these Sports Bodies for non-compliance of the said directives and if so, the details thereof;
- (d) the steps taken/being taken by the Government to ensure free and fair election in these Sports Bodies and bring professionalism and transparency in the selection process of suitable sportspersons;
- (e) the other steps taken/being taken by the Government to ensure proper professionalism and transparency in the administration and functioning of these Sports Bodies in the country; and

- (f) whether the Government proposes to bring BCCI under the provisions of the Right to Information Act and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI VIJAY GOEL)**

(a) No, Madam.

(b) & (c) Do not arise in view of reply to part (a) above.

(d) & (e) Madam, Government of India has framed National Sports Development Code (NSDC) of India, 2011, effective from 31/1/2011, to bring in transparency and accountability in the functioning of the various National Sports Federations (NSFs) for healthy development of sports in the country. As per this code, NSFs have to follow proper democratic and healthy management practices which provide for greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and duration of tenure limit of office bearers; follow guidelines on Good governance in the context of 'Basic Universal Principle of Good Governance of Olympic and Sports Movement'; adopt proper accounting procedures at all levels and produce annual financial statements; comply with the provisions of Right to Information Act; hold the elections as per Model election guidelines issued by the Government, etc. In case of failure by any NSF to adhere to the guidelines issued by the Ministry from time to time, appropriate action against such NSFs are taken by the Ministry which includes suspension/de-recognition/non-renewal of annual recognition, etc.

(f) Madam, the matter regarding BCCI to be a Public Authority in terms of section 2(h) of the RTI Act was raised before the Central Information Commission (CIC) which in turn sought the views of this Ministry. This Ministry made written submissions to CIC on 16.12.2011 and 9.1.2012, pleading to bring BCCI under the RTI Act. CIC issued Notice for hearing the matter on 25.7.2013. Against the Notice of CIC to hear the case, BCCI filed WP No.20229/2013 in the Madras High Court. The CIC and Ms. Madhu Agrawal have been cited as respondents in this case. Hon'ble Madras High Court vide its order dated 24.7.2013, in aforesaid Writ Petition, had ordered interim stay of all other proceedings.



**In its judgement dated 18<sup>th</sup> July, 2016 in the case of BCCI Vs. Cricket Association of Bihar & others, Hon'ble Supreme Court has stated as follows, "As a possible first step in the direction in bringing BCCI under purview of Right to Information Act, we expect the Law Commission of India to examine the issue and make a suitable recommendation to the Government".**

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Appendix - VII

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 26

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1640 dated 28.11.2019 regarding "National Sports Code".

On 28 November, 2019, Dr. Sanjay Jaiswal, M.P., addressed an Unstarred Question No. 1640 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) vide O.M. No. H-11016-19/2019-SP-III dated 29 July, 2020 have stated as under:-

"In 2017, a committee was constituted to study the existing sports governance framework in the country, recent developments related to sports governance, international best practices etc. and to make recommendations. The Committee recommended a Draft National Code for Good Governance in Sports, 2017. This Deptt. vide order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 & suggest measures so that there is a sync between the Government & all stakeholders and a balance is struck between the autonomy of NSFs vis-a-vis the need for transparency and accountability. In this regard it is informed that the Delhi High Court vide its order dated 06.12.2019 has stayed the above mentioned order dated 26.11.2019 vide which this Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017. Therefore, it is difficult to indicate any timeline by which decision will be taken on the recommendations of the Committee."

4. In view of the above, the Ministry, with the approval of the Minister of Youth Affairs and Sports (Independent Charge) have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 25/11/2020

NEW DELHI

Annexure

**Government of India  
Ministry of Youth Affairs & Sports  
Department of Sports**

**LOK SABHA  
UNSTARRED QUESTION NO. 1640  
TO BE ANSWERD ON 28.11.2019**

**National Sports Code**

**1640. DR. SANJAY JAISWAL:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to bring out a National Sports Code;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the Government during the last three years to improve the administration of different sports associations?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS AND SPORTS  
[SHRI KIREN RIJJU]**

(a) & (b): The National Sports Development Code of India (NSDCI) 2011 is already in existence and operational from 1<sup>st</sup> January 2011. It is an amalgamation of all relevant orders, notifications, instructions, circulars, etc. issued by this Ministry and defines the areas of responsibility of the various agencies involved in the promotion and development of sports. The Committee headed by Secretary, Department of Sports has prepared a draft for the new sports code, namely, National Code for Good Governance in Sports, 2017 on which comments and suggestions of stakeholders have been received. An Expert Committee headed by a retired Judge of

**Supreme Court of India has been constituted to hold consultations with stakeholders and give its recommendations.**

**(c): Improving governance of different sports associations, including National Sports Federations (NSFs), is an ongoing process. A number of steps have been taken by this Ministry to bring transparency in the selection of sportspersons by NSFs, planning of state level and national level competitions in advance, audit of the funds given by the Ministry and use of Information Technology (IT) tools such as online submission of all proposals of Annual Calendar of Training and Competitions (ACTC) by NSFs.**

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MINUTES

## COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

FIRST SITTING

(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

## PRESENT

Shri Rajendra Agrawal - Chairperson

## MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

## SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

## WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii)



consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

- |    |        |        |        |        |
|----|--------|--------|--------|--------|
| 2. | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 3. | XXXXXX | XXXXXX | XXXXXX | XXXXXX |

4. The Committee then took up 25 Memoranda (Memorandum Nos. 2 to 26) containing 61 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 37 Assurances as per details given in Annexure I and to pursue the remaining 24 Assurances as per details given in Annexure-II\* for implementation by the Ministries/Departments concerned.

- |     |        |        |        |        |
|-----|--------|--------|--------|--------|
| 5.  | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 6.  | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 7.  | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 8.  | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 9.  | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 10. | XXXXXX | XXXXXX | XXXXXX | XXXXXX |
| 11. | XXXXXX | XXXXXX | XXXXXX | XXXXXX |

*The Committee then adjourned.*

*\* Not enclosed*





**Statement showing Assurances dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 03.12.2020.**

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Brief Subject
1.	3	(i) USQ No. 413 dated 14.03.2012  (ii) SQ No. 271 dated 16.03.2015  (iii) SQ No. 188 dated 03.08.2015 (Supplementary by Shri Faggan Singh Kulaste, M.P.)  (iv) USQ No. 3036 dated 17.12.2015  (v) USQ No. 4809 dated 15.12.2016	Civil Aviation	(i) CBI Enquiry on Airbus and Indian Airlines Deals  (ii) Purchase of Aircraft by Air India  (iii) Purchase of Aircraft by Air India  (iv) Financial Irregularities in Purchase of Aircrafts  (v) Irregularities in Procurement of Aircraft
2.	4	USQ No. 521 dated 26.02.2016	Corporate Affairs	Unethical Practices by Companies
3.	5	USQ No. 4097 dated 04.01.2019	Corporate Affairs	Complaints against Hospitals in CCI
4.	6	(i) USQ No. 3293 dated 16.03.2011  (ii) USQ No. 1393 dated 14.08.2013	Education (Department of Higher Education)	(i) Reservation in Unaided Private Educational Institutions  (ii) Reservation to OBCs in Private Unaided Institutions
5.	10	USQ No. 2678 dated 15.12.2015	Environment, Forest and Climate Change	Shifting of Lions
6.	11	USQ No. 3776 dated 11.12.2019	External Affairs	Status of Eminent Persons Group (EPG)
7.	12	USQ No. 625 dated 05.02.2020	External Affairs	SAARC Meeting



8.	14	SQ No. 2 dated 03.02.2020 (Supplementary by Shrimati Jaskaur Meena, M.P.)	Finance (Department of Economic Affairs)	Agreement with Asian Development Bank (ADB)
9.	17	USQ No. 2014 dated 03.03.2020	Home Affairs	Investigation into Pulwama Terror Attack
10.	18	(i) USQ No. 614 dated 25.02.2010  (ii) USQ No. 1178 dated 03.03.2011  (iii) USQ No. 3635 dated 15.12.2011  (iv) USQ No. 3601 dated 26.04.2012  (v) USQ No. 2585 dated 28.07.2014  (vi) USQ No. 2536 dated 12.03.2015  (vii) USQ No. 1848 dated 10.12.2015  (viii) USQ No. 1963 dated 05.05.2016  (ix) USQ No. 3246 dated 22.03.2017	Law and Justice (Department of Justice)	(i) Change in the Name of High Court  (ii) Bombay High Court  (iii) Change in the Name of Bombay High Court  (iv) Changing the Name of Bombay High Court  (v) Nomenclature of Bombay High Court  (vi) Name of High Court  (vii) Renaming of High Courts  (viii) Renaming of High Courts  (ix) Renaming of High Court
11.	21	USQ No. 474 dated 06.02.2019	Space	Operationalisation of GSLV
12.	22	(i) USQ No. 3979 dated 13.08.2015  (ii) USQ No. 1189 dated 03.03.2016  (iii) USQ No. 1890 dated 27.07.2017	Textiles	(i) Land Scam  (ii) Land Scam in NTC  (iii) Land Scam in NTC



13.	23	<p>(i) USQ No. 3683 dated 09.08.2018</p> <p>(ii) USQ No. 3885 dated 09.08.2018</p> <p>(iii) USQ No. 1664 dated 20.12.2018</p> <p>(iv) USQ No. 3365 dated 12.07.2019</p> <p>(v) USQ No. 4444 dated 19.07.2019</p> <p>(vi) USQ No. 928 dated 22.11.2019</p> <p>(vii) USQ No. 2069 dated 29.11.2019</p> <p>(viii) USQ No. 2998 dated 06.12.2019</p>	Textiles	<p>(i) CBI Investigation on HHECIL</p> <p>(ii) Outstanding Payments to Bullion Traders</p> <p>(iii) Payments by HHEC</p> <p>(iv) Handicraft and Handloom</p> <p>(v) Delayed Payments by HHEC</p> <p>(vi) HHEC</p> <p>(vii) Handicrafts and Handlooms Export Corporation of India Limited</p> <p>(viii) HHEC</p>
14.	25	USQ No. 2691 dated 01.12.2016	Youth Affairs & Sports (Department of Sports)	Transparency in the Functioning of Sports Bodies
15.	26	USQ No. 1640 dated 28.11.2019	Youth Affairs & Sports (Department of Sports)	National Sports Code



**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
THIRD SITTING  
(19.01.2021)

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

2. Thereafter, the Committee considered and adopted the following Eight (08) Draft Reports without any amendments and authorized the Chairperson to present the same:

- (i) Draft Thirty-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Thirty-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Thirty-seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare' (Department of Health and Family Welfare);





- (iv) Draft Thirty-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Land Resources)';
- (v) Draft Thirty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Fortieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Forty-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 13<sup>th</sup> Lok Sabha; and
- (viii) Draft Forty-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 14<sup>th</sup> Lok Sabha'.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX  
 XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

